

M **machine** : appliance and apparatus for applying mechanical power consisting of a number of part each having a definite function [s. 73, ill. (i), Indian Contract Act] मशीन ; [s. 63, ill. (b), Indian Evidence Act] यंत्र

machine, accounting : लेखा मशीन

machine, adding : जोड़ मशीन

machine, calculating : गणना मशीन

machine copy : [s. 63, ill. (d), Indian Evidence Act] यंत्रकृत प्रति

machine, copying : प्रतिलिपि यंत्र

machine, foreman : मशीन फोरमैन

machine, invoice : बीजक मशीन

machine, punching : पंचिंग मशीन ; छिद्रक मशीन

machine, recording : अभिलेखन मशीन

machine setter : मशीन सेटर

machine shop : यंत्रालय

machine, stappling : तार सिलाई मशीन

machine supervisor : मशीन पर्यवेक्षक

machine, time recording : समयलेखित्र

machine tools : मशीनी औजार

machine, transcribing : प्रतिलेखित्र ; प्रतिलेखन मशीन

machinery : 1. machines or their parts taken collectively [s. 8, T.P. Act and s. 383, Companies Act] मशीनरी ; 2. the system of instrumentalities and organised activities by means of which an organisation functions or a social or other process is carried on यंत्र

machinist : मशीन मिसत्री

made out, no case has been : [s. 245(1), Cr. P.C.] कोई मामला सिद्ध नहीं हुआ है

magazine : 1. a supply chamber [s. 2(1)(i), Arms Act] भण्डार ; 2. a military store for explosives [s. 59, Navy Act] बारूदशाला ; 3. a periodical that usually contains a miscellaneous collection of articles, stories, poems and pictures and is directed at the general reading public [s. 80QQ (3), Income-tax Act] पत्रिका

magic : the use of means that are believed to have supernatural power, to cause a supernatural being to produce or prevent a particular result; the art of producing surprising phenomena resembling the result of magic [s. 56, ill(a), Indian Contract Act] जादू ; चमत्कार

magic remedies : चमत्कारिक उपचार

magisterial functions : the functions of a magistrate मजिस्ट्रेट के कृत्य

magistrate : a civil officer charged with the administration of the laws and having criminal jurisdiction of the first instance; a public officer invested with judicial powers in criminal jurisdiction [s. 3(32), General Clauses Act and art. 22(2), Const.] मजिस्ट्रेट

Magistrate, Additional Chief Metropolitan : अपर मुख्य महानगर मजिस्ट्रेट

Magistrate, Additional Chief Presidency : अपर मुख्य प्रेसिडेन्सी मजिस्ट्रेट

Magistrate, Chief Presidency : मुख्य प्रेसिडेन्सी मजिस्ट्रेट

Magistrate, City : नगर मजिस्ट्रेट

magistrate, committing : सुपुर्द करने वाला मजिस्ट्रेट

magistrate especially empowered : मजिस्ट्रेट जिसे विशेषतः सशक्त किया गया हो ; विशेषतया सशक्त किया गया मजिस्ट्रेट

magistrate having jurisdiction : अधिकारिता रखने वाला मजिस्ट्रेट

magistrate of district : [s. 2, Sarais Act] जिले का मजिस्ट्रेट

magistrate of the first class : [s. 73(1), Cr. P.C.] प्रथम वर्ग मजिस्ट्रेट

magistrate of the second class : [s. 71, Indian Stamp Act]

द्वितीय वर्ग मजिस्ट्रेट

magistrate of the third class : तृतीय वर्ग मजिस्ट्रेट

magistrate, presidency : प्रेसिडेन्सी मजिस्ट्रेट

Magistrate, Sub-Divisional : उपखण्ड मजिस्ट्रेट

magistrate, superior : वरिष्ठ मजिस्ट्रेट

Magistrates' Bench : मजिस्ट्रेटों की न्यायपीठ

magistrates in session : magistrates sitting for the trial and disposal of a case सत्रासीन मजिस्ट्रेट

magnetic materials : [fifth sch., item 17, Income-tax Act] चुंबकीय पदार्थ

magnetic observatory : [s. 37(2)(h), Indian Electricity Act] चुंबकीय वेधशाला

magnitude : पैमाना ; [art. 116(1)(b) and art. 206(1)(b), Const.] महत्ता

magnitude, considerable : बड़े पैमाने पर

mahr : [s. 3(1)(c), Muslim Women (Protection of Rights on Divorce) Act] मेहर

maiden name : [IIIrd sch., art. 122, Geneva Conventions Act] विवाहपूर्व नाम

mail agent : डाक क्लर्क ; रेल डाक क्लर्क

mail bag : [s. 40(a) Customs Act] डाक थैला

mail carrier : डाक वाहक

mail clerk : डाक क्लर्क ; डाक लिपिक

mail contractor : डाक ठेकेदार

mail escort : डाक अनुरक्षक

mail guard : डाक रक्षक

mail motor organisation staff : डाक मोटर संगठन स्टाफ

mail motor service : डाक मोटर सेवा

mail office : डाक कार्यालय

mail opener : डाक खोलने वाला

mail overseer : डाक ओवरसियर

mail peon : डाक चपरासी

mail ship : [s. 2(d), Indian Post Office Act] डाक पोत

mailing list : डाक सूची

maim : to mutilate ; to cripple विकलांग करना

main department : मुख्य विभाग

main, distributing : [s. 2(c), Indian Electricity Act] वितरण मेन

main drain : मुख्य नाली

main ministry : मुख्य मंत्रालय

main purpose : मुख्य प्रयोजन

mains : मुख्य प्रणाल

mains inspector : मुख्य तार निरीक्षक

maintain : 1. to keep in a state of repairs and do other acts to prevent a decline from existing state or condition अनुरक्षण ; 2. to keep in existence बनाए रखना ; 3. to sustain against opposition or danger रक्षा करना ; सुरक्षित रखना ; 4. to bring action (कार्रवाई) करना ; लाना ; 5. to keep रखना ; 6. to provide for ; to bear the expenses of [art. 26 (a) Const.] पोषण करना ; 7. to supply necessaries such as food, lodging, clothing etc. or money in lieu thereof to persons in a position of dependence भरणपोषण करना ; 8. to uphold in argument समर्थन करना ; 9. assert or affirm प्राख्यान करना ; दृढ़तापूर्वक या निश्चयपूर्वक कहना

maintain (account) : (लेखा) रखना

maintain (college) : (महाविद्यालय) चलाना

maintain (family) : (कुटुंब का) भरणपोषण करना

maintain (garden) : (उद्यान का) अनुरक्षण करना

maintain (law and order) : (विधि और व्यवस्था) बनाए रखना

maintain a suit for damages : [s. 10(2), *Sale of Goods Act*] नुकसानी के लिए वाद करना

maintain an action : [s. 1A, *Fatal Accidents Act*] कार्यवाही चलाना ; [s. 82 A(1), *Indian Railways Act*] अनुयोजन करना

maintain an institution : [s. 3, *Women's and Children's Institutions (Licensing) Act*] संस्था का अनुरक्षण

maintain good behaviour : [s. 116(3), *Cr. P.C.*] सदाचारी बना रहना

maintain proper accounts : [s. 51(1), *Dekshina Bharat Hindi Prachar Sabha Act*] उचित लेखे रखना ; उचित हिसाब रखना

maintain suit : [s. 10(2), *Sale of Goods Act*] वाद लाना ; [s. 13, *Indian Trusts Act*] वाद चलाना

maintain supplies and services essential to the life of the community : [s. 3(1), *Defence and Internal Security of India Act*] सामुदायिक जीवन के लिए आवश्यक प्रदाय और सेवाएं बनाए रखना

maintainable : capable or fit to be maintained [Or. 8, r. 2, *C.P.C.*] पोषणीय ; चलाने योग्य ; संधार्य ; समर्थनीय

maintainable rent : [sch., 3, *Wealth Tax Act*] संधार्य किराया

maintained : [s. 20(2), *Representation of the People Act, 1950*] पोषित

maintained out of : [art. 28(1), *Const.*] से पोषित

maintained wholly or partly out of state funds : [art. 15(2)(b) *Const.*] पूर्णतः या भागतः राज्य-निधि से पोषित

maintaining order : [art. 122(2), *Const.*] व्यवस्था बनाए रखना

maintenance : [s. 7(2)(i), *Indian Partnership Act*] रखा जाना ; [sch. II, *Workmen's Compensation Act*] अनुरक्षण ; [s. 43(kk), *Industrial Finance Corporation Act and art. 34, Const.*] बनाए रखना ; [s. 83, *Indian Trusts Act*] चालू रखना ; maintenance is the officious intermeddling by pecuniary or other assistance with another's litigation in which the intermeddler has no concern वादपोषण

maintenance and treatment : [s. 35(4), *Prevention of Cruelty to Animals Act, 1960*] पोषण और उपचार

maintenance and upkeep : अनुरक्षण और रखरखाव

maintenance, contribute to : [s. 50(1), *Children Act*] भरणपोषण के लिए अभिदाय करना

maintenance, decree for : [s. 60(1), *prov. (i), C.P.C.*] भरणपोषण की डिक्री

maintenance grant : [s. 2(d), *Delhi School Education Act*] चलाने के लिए अनुदान

maintenance of assets : आस्तियों का अनुरक्षण

maintenance of discipline : [long title, *Assam Rifles Act*] अनुशासन बनाए रखना ; [art. 33, *Const.*] अनुशासन बना रहना

maintenance of efficiency of administration : [art. 335, *Const.*] प्रशासन की दक्षता बनाए रखना

maintenance of good order and discipline : [s. 159(1)(c), *Navy Act*] व्यवस्था और अनुशासन बनाए रखना

maintenance of law and order : [s. 16(1), *Criminal Law Amendment Act, 1908*] विधि और व्यवस्था बनाए रखना

maintenance of proceedings : [s. 15(6), *Workmen's Compensation Act*] कार्यवाही का चलाना

maintenance of public order : [art. 33(b), *Const.*] लोक व्यवस्था बनाए रखना

maintenance of records : [s. 44(2)(i), *Arms Act*] अभिलेख रखना

maintenance of reserved forest : आरक्षित वन को बनाए रखना

maintenance of rolling stock : [s. 49, *Indian Railways Act*] चलस्टाक का अनुरक्षण

maintenance of wife : [s. 91(i), *Air Force Act*] पत्नी का भरणपोषण

maintenance of works : [ch. 3, *Indian Railways Act*] संकर्मों का अनुरक्षण

maintenance officer : अनुरक्षण अधिकारी

maintenance or working of the route : [s. 27(4)(g), *Indian Railways Act*] मार्ग का अनुरक्षण या चालन

maintenance order : [s. 7(1), *Maintenance Orders Enforcement Act*] भरणपोषण का आदेश

major : 1. one who has attained the age of majority i.e. an age at which he becomes legally capable of conducting his own affairs (generally 18 years) प्राप्तवय ; वयस्क ; 2. an officer of the army मेजर ; 3. मुख्य ; प्रमुख ; महा

major estimates : मुख्य अनुमान ; मुख्य प्राक्कलन

Major General : मेजर जनरल

major head totals : मुख्य शीर्ष जोड़

major items : [first sch., item 8, heading A, *Industries (Development and Regulation) Act*] प्रमुख मदें

major port : any port which the Central Government may by notification in the Official Gazette declare or may under any law for the time being in force have declared to be a major port [s. 3(8), *Indian Ports Act*] महापत्तन

major works : मुख्य संकर्म

majority : 1. the age at which by law, a person is entitled to the management of his own affairs and to the enjoyment of civil rights प्राप्तवयता ; वयस्कता ; 2. more than half of any number of items [s. 96(1), *prov., Navy Act*] बहुसंख्या ; 3. more than half of the votes cast at any type of election [s. 132(1), *Army Act and art. 61(2)(b) Const.*] बहुमत

majority, absolute : complete majority स्पष्ट बहुमत

majority, concurrence of a : [s. 77(1)(a), *Presidency-towns Insolvency Act*] बहुमत

majority judgment : बहुमत निर्णय ; बहुमत का निर्णय

majority of all the then members : [art. 67, *prov., Const.*] तत्कालीन समस्त सदस्यों का बहुमत

majority of all the then members of the Council of States : [art. 90(c), *Const.*] राज्यसभा के तत्कालीन समस्त सदस्यों का बहुमत

majority of its number : [s. 26(4), *Air Corporations Act*] बहुमत

majority of the jury, concurrence of a : [s. 15, *Coroners Act*] जूरी की बहुसंख्या की सहमति

majority of votes : मतों की बहुसंख्या ; बहुमत

make a memorandum : [Or. 18, r. 8, *C.P.C.*] ज्ञापन बनाना

make a minute : [s. 445(2), *Companies Act*] सारांश दर्ज करना

make a note : [s. 132(1)(c)(u), *Income-tax Act*] नोट करना

make a partition : विभाजन करना

make allowance : [s. 49, *Indian Stamp Act*] छूट देना

make and subscribe an oath : [art. 124(6), *Const.*] शपथ लेना और हस्ताक्षर करना

make and subscribe an oath or affirmation : [art. 60, *Const.*] शपथ लेना या प्रतिज्ञान करना और उस पर अपने हस्ताक्षर करना

make any grant in advance : [art. 206(1)(a), *Const.*] कोई अनुदान अग्रिम देना

make apology : to make an acknowledgement intended as an atonement for some improper or injurious act, accompanied by an expression of regret [s. 348, *Cr. P.C.*] माफी मांगना

make award : to give an award in the arbitration proceeding पंचाट देना ; (when given by a tribunal etc.) [s. 49(3), *Land Acquisition Act*] अधिनिर्णय करना ; अधिनिर्णय देना

make away with : [s. 7(q), *Assam Rifles Act*] भगा ले जाना ; लेकर भाग जाना

make better provision : [Long title, *Wild Birds and Animals Protection Act*] अच्छा उपबंध करना

make call on shareholders : [s. 292(1)(a), Companies Act] अंशधारियों से आह्वान करना

make compensation : प्रतिकर देना

make composition : to make mutual settlement or agreement प्रशमन करना ; समझौता करना ; संरचना करना

make contract : संविदा करना

make defence : प्रतिरक्षा करना

make donation : [long title, Companies (Donations to National Funds) Act] दान करना

make due provision : [s. 3(1)(c), Army and Air Force (Disposal of Private Property) Act] सम्यक् व्यवस्था करना

make gesture in the sight of that person : [s. 298, I.P.C.] उस व्यक्ति की दृष्टिगोचरता में अंगविक्षेप करना

make good : [s. 35, T.P. Act] चुका देना ; पूरा करना ; प्रतिपूर्ति करना ; पूर्ति करना

make good the contract : संविदा की पूर्ति करना

make good the loss : to make up the deficiency [s. 27, Indian Partnership Act] हानि की प्रतिपूर्ति करना ; हानि की पूर्ति करना

make no defence : [Or. 14, r. 1(6), C.P.C.] प्रतिरक्षा नहीं करना

make order : आदेश करना ; आदेश देना

make over : to hand over हवाले करना ; देना ; सौंप देना

make over the funds to : [s. 119, ill. (v), Indian Succession Act] को निधि सौंप देना

make promotion : [art. 320(3)(b), Const.] प्रोन्नति करना

make public : to make known to public लोक विदित करना

make settlement : [s. 90(1)(a), Registration Act] व्यवस्थापन करना

make sound in the hearing of that person : [s. 298, I.P.C.] उस व्यक्ति की श्रवणगोचरता में ध्वनि करना

make such provision as he thinks fit : [art. 160, Const.] ऐसा उपबंध कर सकेगा जो वह ठीक समझता है

make true and faithful discovery : [s. 11, Public Gambling Act] सच्चाई और ईमानदारी से प्रकटीकरण करना

make up deficiency of court fees : [s. 149, C.P.C.] न्यायालय फीसों की कमी को पूरा करना

make-up man : मेकअप वाला व्यक्ति

make up the cash : [s. 139, ill. (c), Indian Contract Act] रोकड़ का मिलान करना

maker : the creator; executant [s. 15, Negotiable Instruments Act] रचियता ; निष्पादक

making a representation : [art. 22(5), Const.] अभ्यावेदन करना

making foot-paths across the grass plots : [sch., item 25, Fort Williams Act] घास वाले भू-खण्डों पर पगडंडियां बनाना

making gifts or souvenirs, for : दान या यादगार के रूप में देने के लिए

making good the sum : [s. 295(5), Companies Act] धनराशि पूरी तरह से दे देना ; पूरी धनराशि देना

making legal application for protection : [s. 190, I.P.C.] संरक्षा के लिए वैध आवेदन करना

making loan : [s. 45(c), Wealth-tax Act] उधार देना

making of the work is extended over a considerable period : [s. 7, Copyright Act] कृति का रचना-काल काफी विस्तृत है

mala fide : in bad faith असद्भावपूर्वक

Malaria Inspector : मलेरिया निरीक्षक

Malaria Institute of India : भारत का मलेरिया संस्थान

male : of the sex that begets offspring [s. 10, I.P.C.] नर ; [s. 64, Cr. P.C.] पुरुष

male ascendant in the male line : [s. 7(2)(b), Estate Duty Act] पुरुष परंपरा में पूर्व पुरुष

male-factors : evil doers, criminals अपकामी

male heir : नर वारिस ; पुरुष वारिस

male Hindu : [s. 7, Hindu Adoptions and Maintenance Act] हिंदू पुरुष

male human being : [s. 10, I.P.C.] मानव नर

male member : [s. 64, Cr. P.C.] पुरुष सदस्य

male nurse : पुरुष नर्स

male sex, student of the : [s. 5(i)(ii), National Cadet Corps Act] छात्र

malfeasance : अपकरण ; [s. 24(1)(b), Sick Industrial Companies (Special Provisions) Act] दुष्करण

malice : it signifies an intentional doing of a wrongful act without just cause or excuse or an action determined by an improper motive [Or. 6, r. 10, C.P.C.] विद्वेष ; दुर्भाव

malicious : given to malice; characterised by malice [s. 295A, I.P.C.] विद्वेषपूर्ण ; दुर्भावपूर्ण ; द्वेषपूर्ण ; दोषपूर्ण

malicious abuse of process : wilfully misapplying court process to obtain object not intended by law. The wilful misuse or misapplication of process to accomplish a purpose not warranted or commanded by the writ. An action for malicious abuse of process lies in the following cases. A malicious petition or proceeding to adjudicate a person an insolvent to declare a person lunatic or to wind up a company, to make action against legal practitioner under the Legal Practitioners Act, maliciously procuring arrest or attachment in execution of a decree or before judgment, order or injunction or appointment of receiver, arrest of a ship, search of the plaintiff's premises, arrest of a person by police प्रक्रिया का दोषपूर्ण दुरुपयोग

malicious criminal prosecution : in an action for a malicious criminal prosecution the plaintiff must prove the following points; (a) that the plaintiff was prosecuted by the defendant; (b) that the prosecution ended in plaintiff's favour; (c) that the defendant acted without reasonable and probable cause, (d) that the defendant was actuated by malice. It is then for the defendant to make out a defence recognised by law द्वेषपूर्ण दांडिक अभियोजन

malicious institution of a suit : it has also been held that a malicious institution of civil suit is not actionable. The reasons for this rule were expounded in *Quartz Hill Gold Mining Co. Vs. Byre* द्वेषपूर्ण वाद संस्थित करना

malicious intention : [s. 295A, I.P.C.] विद्वेषपूर्ण आशय

malicious prosecution : [sch., item 74, Limitation Act] ; विद्वेषपूर्ण अभियोजन [second sch., item 35 (c), Presidency Small Cause Courts Act] द्वेषपूर्ण अभियोजन

malicious prosecution and maintenance : the wrong known as malicious prosecution and maintenance consists in causing damage by means of an abuse of the process of court of law दोषपूर्ण अभियोजन और वाद पोषण

maliciously : in a malicious manner; out of malice [s. 3, Explosive Substances Act] दुर्भाव से ; विद्वेषतः ; [s. 219, I.P.C.] विद्वेषपूर्वक

maliciously wrecking : [s. 126, Indian Railways Act] विद्वेषतः ध्वस्त करना

malignantly : feeling or showing intense ill will [s. 270, I.P.C.] परिद्वेषपूर्ण ; परिद्वेष से ; द्वेषपूर्वक

malingering : to pretend illness or to produce or protract disease in order to escape duty (especially of soldiers and sailors) [s. 46(b), Army Act] कर्तव्य से बचने के लिए रोगी बन जाना ; कर्तव्य से बचने के लिए रोग का बहाना करना

malleable iron : [fifth sch., item 11, Income-tax Act] आधातवर्धनीय लोहे का माल ; आधातवर्धनीय लोहा

malpractice : अनाचार

maltreat : [s. 64(a), army Act] बुरा बर्ताव करना

mamlatdar of a taluka : [s.94A(3) (vii), expln., Income-tax Act] तालुक का मामलातदार

mammals : [ch. 3, notes 1(a), C.E.T. Act] स्तनपायी

man : 1. an adult male human being [s. 10, I.P.C.] पुरुष ;
2. a human being [s. 12, ill. (b), Indian Contract Act] मनुष्य ;
3. [s. 195, Indian Contract Act] व्यक्ति ; 4. to employ काम में लगाना ; आदमी लगाना

man-days : श्रमिक दिन

man hours : श्रम घंटे

man of ordinary prudence : a person having usual kind of sound judgment in practical affairs [ss. 151 and 195, Indian Contract Act] मामूली प्रज्ञावाला मनुष्य/व्यक्ति

man-power : जन शक्ति

man, sane : [s. 12, ill. (b), Indian Contract Act] स्वस्थचित्त व्यक्ति

manage himself : [s. 46, Indian Lunacy Act] अपनी देखभाल करना

managed company : [s. 356(1), Companies Act] कंपनी जिसका प्रबंध किया जा रहा है

management : 1. the action of managing [s. 144(1), Cr. P.C.] प्रबंध ; 2. a governing body i.e. Board of Directors, a Board of Governors etc. [sch. 6, pt. 1, note(i), Companies Act] प्रबंध मंडल ; प्रबंधतंत्र

management advisor : [s. 28(1)(b)(2), Foreign Exchange Regulation Act] प्रबंध सलाहकार

management, affairs of : प्राबंधिक कार्यकलाप

management board : प्रबंध मंडल

management expenses : [sch. I, item 2(2) and 7(1)(iii), Income-tax Act] प्रबंध व्यय

management of local fund : [s. 3(31), General Clauses Act] स्थानीय निधि का प्रबंध

management of the affairs : [s. 9(1), Chartered Accountants Act] कार्यकलाप का प्रबंध

management of undertakings : [art. 43A, Const.] उपक्रमों का प्रबंध

management of work : काम का प्रबंध

manager : 1. one who manages [art. 31A(1)(d), Const.] प्रबंधक (मैनेजर) ; 2. of a Hindu undivided family कर्ता

manager-cum-clerk (catering) : प्रबंधक सह-लिपिक (खानपान)

Manager, Divisional Traffic : प्रभागीय यातायात प्रबंधक

manager, farm : फार्म मैनेजर

manager, general : प्रधान प्रबंधक

manager, mail motor service : प्रबंधक, डाक मोटर व्यवस्था

manager of land : भूमि का प्रबंधक

manager of publications : प्रकाशन प्रबंधक

manager of the Hindu family : [s. 41(3), Wealth-tax Act] हिंदू कुटुंब का कर्ता

manager of works : निर्माण कार्य प्रबंधक ; संकर्म प्रबंधक

managerial or administrative capacity : [s. 2(1)(i)(A), Contract Labour (Regulation and Abolition) Act] प्रबंधकीय या प्रशासकीय हैसियत

managerial person : प्रबंधकार व्यक्ति

managerial personnel : [s. 4(1)(b), Jayanti Shipping Company (Taking Over of Management) Act] प्रबंधकार व्यक्ति ; प्रबंधकार वर्ग

managerial remuneration : [sch. 6, pt. II, item 4(i), Companies Act] प्रबंधकीय पारिश्रमिक

managing agency : [s. 28, expln. I, Income-tax Act] प्रबंध अभिकरण

managing agent : [s. 2(1)(ii), Mines Act and art. 31A(1)(d), Const.] प्रबंध अभिकर्ता ; प्रबंध एजेंट

managing committee : [s. 2(n), Delhi School Education Act] प्रबंध समिति

managing contractor : [s. 7(1), Coal Mines (Nationalisation) Act] प्रबंधकारी ठेकेदार

managing director : [s. 7(1)(c), Food Corporations Act and art. 31A(1)(d), Const.] प्रबंध निदेशक

managing editor : प्रबंध संपादक

mandamus : a prerogative order issued in certain cases to compel the performances of duty of a public or quasi-public nature मैडेमस ; [art. 32(2), Const.] परमादेश

mandate : a command from a superior official or judge to an inferior, ordering him how to act आदेश ; आज्ञा

mandated territories : the territories governed under the mandate of the League of Nations earlier and now administered under the Trusteeship Council of the United Nations [sch. 1, r. 36, Indian Carriage by Air Act] आदेशाधीन राज्यक्षेत्र

mandatory injunction : an injunction ordering a person to do a thing [s. 39, Specific Relief Act] आज्ञापक व्यादेश

mandatory rule : a rule containing a command [s. 13(1)(c), prov., Income-tax Act] आज्ञापक नियम

mandatory term : a term which is imperative [s. 13(1)(c), prov., Income-tax Act] आज्ञापक निबंधन

manganese ore : [fifth sch., item 3, Income-tax Act] मैंगनीज अयस्क

manhole : [s. 36(6), Factories Act] मेन-होल

manifest : 1. a list of goods of a merchant vessel making up her cargo with the names of shippers [s. 2(b), Naval and Aircraft Prize Act] माल सूची ; 2. to indicate [s. 38, ill. (d), Indian Easements Act] प्रकट होना ; प्रकट करना

manifest of goods : [sch., pt. II, item 10, Commercial Documents Evidence Act] माल की सूची ; माल-सूची

manifest violation : प्रकट अतिक्रमण

manifestation : the act of revealing or declaring [sch. III, pt. B, Workmen's Compensation Act] अभिव्यक्ति

manifesto : a public written declaration of the intentions, opinions or motives of a leader, party or body घोषणापत्र ; नीति घोषणापत्र

manipulate : 1. to work with the hands; to handle or manage अभिचालन करना ; 2. to turn to one's own purpose or advantage छलसाधन करना

manipulate prices : कीमतों के बारे में चक्र चाल करना ; कीमतों में घट-बढ़ करना

manipulation : handling of apparatus [sch. II, item 27, Workmen's Compensation Act] अभिचालन ; छलसाधन

manipulation of prices or conditions of delivery : कीमतों में (ऐसी घट-बढ़ करना या परिदान की (ऐसी) परिस्थिति पैदा करना

manipulator : छल साधक

mankind : human species [s. 18, T.P. Act] मानव जाति

mankind, ordinary expectation of : [s. 5, Negotiable Instruments Act] मामूली मानवीय प्रत्याशा ; मानव की मामूली प्रत्याशा

manner : a way, mode, method of doing anything or mode of proceeding in any case or situation [s. 3, prov.(1), T.P. Act] रीति ; [s. 68(1), Cr. P.C.] प्रकार ; [s. 108(1)(i), Cr. P.C.] रूप

manner of cooperation, collaboration or association : सहकार, सहयोग या सहयोजन की रीति

manner of election of President : [art. 55, margin, Const.] राष्ट्रपति के निर्वाचन की रीति

manner of termination of service : [s. 24(f), University of Hyderabad Act] सेवा समाप्ति की रीति

manner prescribed : [s. 3, prov. (1), T.P. Act] विहित रीति

manning-cum-incentive scheme : काम में लगाने और प्रोत्साहन की स्कीम

manoeuvres (for defence) : [s. 68A, Indian Posts Act] चालें चलना
manpower : powers available from or supplied by the physical effort of man, strength expressed in items of available persons जनशक्ति ; मनुष्य शक्ति
manpower directorate : जनशक्ति निदेशालय
manpower officer : जनशक्ति अधिकारी
mansion : large house [Or. 21, r. 32, ill., C.P.C.] हवेली
mansuetae naturae : tamed and domesticated animals. A distinction has been made between two species of animals, tame animals or animals mansuetae naturae as they are called e.g. a dog or horse and ferocious animals पालतू पशु
manual : 1. requiring or involving physical skill or energy [s. 2(c), expln., Industrial Finance Corporation Act] शारीरिक ; 2. a book containing in concise form the principles, rules and directions needed for the mastery of art निर्देशिका
manual delivery : [s. 58(1), Presidency-towns Insolvency Act] हाथ से देना
manual instructor : हस्तकला अनुदेशक
manual labour : शारीरिक श्रम
manual skill : [s. 17(2)(f), Prevention of Cruelty to Animals Act, 1960] हस्तकौशल
manual training instructor : शारीरिक प्रशिक्षण शिक्षक
manufactory : a place where manufacturing process goes on [s. 3(4)(c), Indian Railways Act] विनिर्माणशाला
manufacture : 1. producing by labour [s. 2(13), Income-tax Act] विनिर्माण ; 2. the making of materials or articles (now on a large scale) by physical labour or mechanical power; to do, produce or make [s. 73, ill. (q) Indian Contract Act] बनाना ; विनिर्माण करना
manufactured drug : विनिर्मित मादकद्रव्य ; विनिर्मित औषधि
manufacturer : the owner or operator of a manufactory ; the producer of goods by labour [s. 3(i), Tea Act] विनिर्माता
manufacturing accounts : विनिर्माण लेखे
manufacturing concern : [sch. 6, pt. II, item 3(ii)(a), Companies Act] विनिर्माता समुत्थान
manufacturing operation : [s. 80P(2)(i), Income-tax Act] विनिर्माण संक्रिया
manufacturing process : [s. 2(2), Sugarcane Act and s. 2(k), Factories Act] विनिर्माण प्रक्रिया
manufacturing purpose : the purpose of manufacture [s. 106, T.P. Act] विनिर्माण प्रयोजन
manufacturing station : [s. 10(2)(d), Tea Act] विनिर्माण केंद्र
manure inspector : खाद निरीक्षक
manuring : [s. 8(2)(b), Rubber Act] खाद देना ; खाद डालना
manuscript : a written or typewritten document as distinguished from a printed copy [s. 2(b)(i), Ancient Monuments and Archaeological Sites and Remains Act] हस्तलेख ; पांडुलिपि
manuscript officer : पांडुलिपि अधिकारी
map : a representation of the earth's surface or a part of it, its physical and political features etc. or of the heavens, delineated on a flat surface of paper etc. according to a definite scale or projection [s. 36, Indian Evidence Act] मानचित्र ; नक्शा
map mouter : नक्शा मढ़ईकार
mapper : नक्शाकार
mapping : [s. 3(2), Information Technology Act] प्रतिचित्रण
march final account : मार्च अंतिम लेखा
march final schedule : मार्च अंतिम अनुसूची
march preliminary account : मार्च प्रारंभिक लेखा
march supplementary adjustment : मार्च अनुपूरक समायोजन
march supplementary schedule : मार्च अनुपूरक अनुसूची

margin : 1. a vertical blank column to the left or right of an area occupied or to be occupied by the main body of the printed or written text मार्जिन ; 2. difference अंतर
margin of deviation : [s. 48(3)(iv), Motor Vehicles Act] अंतर की (उतनी) मात्रा
marginal adjustment : उपातिक समायोजन
marginal case : सीमांत मामला
marginal entry : पार्श्व प्रविष्टि
marginal note : पार्श्व टिप्पण
marginal rate : [s. 167B(i), Income-tax Act] मार्जिन दर
marginal relief : सीमांत राहत
marine : [s. 2(a), expln., Agricultural Refinance Corporation Act] समुद्रीय ; सामुद्रिक ; समुद्री ; समुद्री बेड़ा
marine engine : an engine for propelling a ship समुद्री इंजन
marine engineer : नौ इंजीनियर
Marine Inspection Officer : समुद्री निरीक्षण अधिकारी
marine insurance : insurance against loss by damage or destruction of cargo, freight or merchandise or the means or instruments of transportation or communication whether on land, sea or air [sch., pt. 1, item 9, Commercial Documents Evidence Act] समुद्री बीमा
marine insurance fund : समुद्री बीमा निधि
marine league : [s. 4(2), Indian Fisheries Act] समुद्री लीग
marine product : [s. 3(h), Marine Products Export Development Authority Act] सामुद्रिक उत्पाद
marine superintendent : नौ अधीक्षक
marine survey report : समुद्री सर्वेक्षण रिपोर्ट
marine work : [sch., item 2(8)(d), Workmen's Compensation Act] सामुद्रिक संकर्म
marine workshop foreman : नौ कर्मशाला फोरमैन
mariner : [s. 56(2)(e), Navy Act] जहाजी
marital intercourse : intercourse between persons married to each other [s. 12(2)(b)(iii), Hindu Marriage Act] वैवाहिक संभोग
marital obligation : [s. 2(iv), Dissolution of Muslim Marriages Act] वैवाहिक कर्तव्य
marital relationship : [s. 7, Family Courts Act] वैवाहिक संबंध
maritime affairs : [ss. 32(2) and 37(2), Inland Vessels Act] समुद्रीय कामकाज
maritime jurisdiction : jurisdiction relating to sea, or commerce and navigation of the sea [s. 57(6), Indian Evidence Act] समुद्रीय अधिकारिता
maritime law : [preamble, Indian Carriage of Goods by Sea Act] समुद्री-विधि
maritime shipping : समुद्रीय पोत परिवहन
maritime zone of India : [Maritime Zones of In India (Regulation of Fishing by Foreign Vassels) Act, long title, Offshore Areas Mineral (Development and Regulation) Act] भारत का सामुद्रिक क्षेत्र
maritime zones : [art. 297(3), Const.] सामुद्रिक क्षेत्र
mark : 1. sign; indication; character चिह्न ; 2. to make a mark on; to indicate चिह्नंकित करना ; चिह्न लगाना
mark of consideration : [Or. 5, r. 30(1), C.P.C.] सम्मानपूर्ण वर्तव
mark of honour : सम्मान प्रतीक
mark of injury : [s. 174(1), Cr. P.C.] क्षति का चिह्न ; क्षति चिह्न
mark sheet : अंक सूची
mark with a grade designation mark : [s. 3(d), Agricultural Produce (Grading and Marking) Act] श्रेणी अभियान चिह्न से चिह्नंकित करना
marked deterioration : [s. 15(a)(ii), Industries (Development and Regulation) Act] स्पष्ट हास

marked or branded with the name, shall be : [s. 3, *Coasting Vessels Act*] नाम लिखा जाएगा या (उसकी) छाप लगाई जाएगी

marker : मार्कर

market : an open space or covered building in which cattle, provision etc. are exposed for sale [s. 32, ill. (j), *Indian Evidence Act*] बाजार ; [sch. II, *Minimum Wages Act*] मंडी

market overt-open market : ordinarily a mere bargain and sale without transfer of possession is not a conversion. This is so because the transaction affects neither the possession nor the title, as ex-hypothesis, the transferor had not the title. But in England, a sale in Market overt operates to transfer the title to a bonafide purchaser. It means an open sale in any lawfully constituted market and by a special custom a sale in any shop in the city of London between sunrise and sunset, of goods of the kind which are usually put up for sale therein खुला बाजार

market price : the price usually given in current market dealings [s. 73, ill. (o), *Indian Contract Act*] बाजार कीमत ; बाजारी कीमत

market rate : [s. 11(2)(e), *Forward Contracts (Regulation) Act*] बाजार भाव

market reporter : बाजार रिपोर्टर

market superintendent : बाजार अधीक्षक

market survey, conducting : बाजार सर्वेक्षण करना

market value : a price at which both buyers and sellers are willing to do business; the market or current price [s. 7(iii), *Court-fees Act*] बाजार मूल्य ; बाजारी मूल्य

marketable security : a security of such description as to be capable of being sold in any stock market of the country [s. 2(16A), *Indian Stamp Act*] विपण्य प्रतिभूति ; पण्य प्रतिभूति

marketing : the action of selling or buying in market [s. 7(4), prov., *Cardamom Act* and s. 80P(2)(viii), *Income-tax Act*] विपणन ; क्रय-विक्रय ; पणन

marketing of commodities : [s. 10(29), *Income-tax Act*] वस्तुओं का विपणन

Marketing Officer : पणन अधिकारी

Marketing Officer, Fish : मीन पणन अधिकारी

marketing societies : विपणन सोसाइटियां

marketing strategy : [s. 8(2)(c), *Tabacco Board Act*] विपणन युक्ति

marking and sorting : चिह्न लगाना और छांटना

marking hammer : [s. 41(2)(h), *Indian Forest Act*] चिह्न लगाने वाला हथौड़ा

marking of weight on heavy packages : [long title, *Marking of Heavy Packages Act*] भारी पैकेजों पर भार चिह्नानकित करना

marks (in a paper) : अंक

marks of identification : [s. 20(3)(ii), *Additional Emoluments (Compulsory Deposit) Act*] पहचान के चिह्न ; पहचान चिह्न

marks of respect to be paid : [s. 184(k), *Navy Act*] प्रकट किए जाने वाले सम्मान का स्वरूप

marks or arrangement or combination thereof : [s. 2(1)(f)(iv), *Trade and Merchandise Marks Act*] चिह्न या उनका विन्यास या संयोजन

marriage : the act of marrying, the ceremony by which two persons are made husband and wife; particular matrimonial unions [s. 112, *Indian Evidence Act* and s. 2(a), *Indian Majority Act*] विवाह

marriage, approbation of : [s. 128, ill. (vi), *Indian Succession Act*] विवाह का अनुमोदन करना

marriage ceremony : [s. 496, *I.P.C.*] विवाह कर्म

marriage certificate book : [s. 14(1), *Foreign Marriage Act*] विवाह प्रमाणपत्र पुस्तक

marriage petition : विवाह अर्जी

marriage procession : [s. 52(za), *expln., Copyright Act*] बारात

marriage tie : [long title, *Dissolution of Muslim Marriages Act*] विवाह बंधन

married administratrix : [Or. 31, r. 3, *C.P.C.*] विवाहिता प्रशासिका

married executrix : [Or. 31, r. 3, *C.P.C.*] विवाहिता निष्पादिका

married woman : विवाहित स्त्री

marry : to constitute as husband and wife according to the laws and customs of a nation [s. 65, ill. (a), *Indian Contract Act*] विवाह करना

marsh land : [s. 78, ill. (i), *Indian Succession Act*] कच्छ भूमि ; दलदल भूमि

marshal of the court : [s. 8(1), *Naval and Aircraft Prize Act*] न्यायालय का मार्शल

marshalling : arranging (assets or securities) in the order in which they are available to meet various kinds of claims [s. 81, *T. P. Act*] क्रमबंधन

martial law : [art. 34, *Const.*] सेना विधि

marumakkattayam : [s. 7(1), *Estate Duty Act*] मुरुमक्कत्तायम्

masculine gender : [s. 13(1), *General Clauses Act*] पुल्लिंग

mason : राज

masonry : [s. 2(c), *Manipur (Hills Areas) District Councils Act*] पक्की चिनाई

masonry work : [sch., item (21), *Fort William Act*] चिनाई कार्य

mass mailing unit : सामूहिक डाक प्रेषण केंद्र

mass media : a medium of communication (as the newspapers, radio, motion pictures, television) that is designed to reach the mass of the people and that tends to set the standards, ideals and aims of the masses [s. 16(2)(e), *Water (Prevention and Control of Pollution) Act*] जनसंपर्क साधन ; जनसंपर्क माध्यम

mass of his property, general : [s. 162, *Indian Succession Act*] उसकी संपत्ति का साधारण पुंज

mast : मस्तूल

master : 1. with reference to a ship means any person (except a pilot or harbour master) having for the time being control or charge of the ship [s. 3(33), *General Clauses Act*] मास्टर ; 2. an individual having control, authority or predominance over another [s. 381, *I.P.C.*] मालिक

master at arms : मास्टर एट आर्म्स

Master General of the Ordnance : मास्टर जनरल आफ दि आर्डनेंस
master of a sea-going ship : [sch. 1, item 16, *Indian Stamp Act*] समुद्रगामी पोत का मास्टर

master of a ship : [s. 4(5), *Explosives Act*] पोत का मास्टर

master of a vessel : [s. 6(6)(a), *Foreigners Act*] जलयान का मास्टर

master of the mint : [s. 292(3), *Cr. P.C.*] टकसाल का मास्टर

master plan : मास्टर प्लान ; महायोजना

master warrant officer : मास्टर वारंट आफिसर

matching contribution : समरूप अभिदाय ; तुल्य अभिदाय

mate : मेट

mate's receipt : [s. 2(4), *Indian Stamp Act*] मेट की रसीद

material : 1. of such consequences, importance or significance as to be likely to influence the determination of a cause; to alter the character of an instrument, etc. तात्त्विक ; सारवान् ; महत्वपूर्ण
2. corporeal ; of or consisting of matter [s. 11(3)(b), *Industrial Disputes Act*] भौतिक ; 3. the matter from which anything is made [ss. 475 and 476, *I.P.C.*] पदार्थ ; 4. that out of which anything is or may be made [s. 2(1)(b)(iii), *Arms Act*] सामग्री ; माल

material abstract : सामग्री सार ; तात्त्विक सार

material account : सामग्री लेखा

material alteration : [s. 7, ill. (h), *Indian Easements Act*] तात्त्विक परिवर्तन

material changes : [s. 212(5)(b), Companies Act] तात्त्विक तब्दीलियां

material chaser : सामग्री चेजर

material checker : सामग्री पड़तालकर्ता

material circumstance : [s. 143, Indian Contract Act] तात्त्विक परिस्थिति

material contract : [sch. II, pt. 1, item 16(1)(b), Companies Act] तात्त्विक संविदा

material defect : [ss. 55(1)(a) and 108(a), T. P. Act] तात्त्विक त्रुटि

material departure : [sch. II, pt. 1-9, Chartered Accountants Act] तात्त्विक रूप से अनुसरण न किया जाना

material error : [s. 215, ill (c), Cr. P.C.] तात्त्विक गलती

material evidence : [sch. II, form 33, Cr. P.C.] तात्त्विक साक्ष्य

material fact : [s. 144(1), Cr. P.C.] तात्त्विक तथ्य ; [s. 17(1)(a), Wealth tax Act] सारवान् तथ्य

material feature : [sch. VI, pt. II, item 2(b), Companies Act] तात्त्विक बात

material form : [s. 14(1)(a)(i), Copyright Act] सारवान् रूप

material impairment : [s. 2(cb)(i), Factories Act] तात्त्विक ह्रास

material information : [s. 10(3)(b), Passport Act] तात्त्विक जानकारी

material ingredient : [s. 15(b), prov., Specific Relief Act] तात्त्विक अंग

material injury : [s. 13(c), Inland Vessels Act] तात्त्विक क्षति

material injury threatens : [s. 9B(1)(b)(ii), Customs Tariff Act] तात्त्विक खतरा उत्पन्न करता है

material inspector : सामग्री निरीक्षक

material irregularity : [Or. 21, r. 90(1), C.P.C.] तात्त्विक अनियमितता

material issue : [s. 100(1)(b), C.P.C.] तात्त्विक विवाद्यक

material issue of law : question of law of importance likely to influence the determination of a cause [s. 100(1)(b), C.P.C.] विधि का तात्त्विक विवाद्यक

material object : a thing consisting of matters [s. 11(3)(b), Industrial Disputes Act] भौतिक पदार्थ ; [s. 23(1)(c), Water (Prevention and Control of Pollution) Act] सारवान् पदार्थ

material objects producible as evidence : [s. 10E(4c)(a), Companies Act] साक्ष्य के रूप में पेश की जा सकने वाली तात्त्विक सामग्री ; [Or. 13, r. 11, C.P.C.] साक्ष्य के रूप में पेश किए जाने योग्य भौतिक पदार्थ

material paper : paper of significance [Or. 41, r. 13(2), C.P.C.] तात्त्विक कागज ; महत्वपूर्ण कागज

material part : [s. 6(6), Requisitioning and Acquisition of Immovable Property Act] महत्वपूर्ण भाग

material part of the transaction : [s. 142, Indian Contract Act] संबन्धकार का तात्त्विक भाग

material particulars : [s. 114, ill. (b), Indian Evidence Act and s. 477A, I.P.C.] तात्त्विक विशिष्टियां ; [s. 13(2)(a), Rice Milling Industry (Regulation) Act] सारवान् विशिष्टियां

material party : [s. 49(d)(4), Indian Stamp Act] आवश्यक पक्षकार

material proposition : a proposition of law or fact which a plaintiff must allege in order to show right to sue or a defendant must allege in order to constitute his defence [Or. 14, r. 1(1), C.P.C.] तात्त्विक प्रतिपादना ; तात्त्विक प्रतिपादन

material proposition of fact or law : [Or. 14, r. 1(1), C.P.C.] तथ्य या विधि की तात्त्विक प्रतिपादना ; तथ्य या विधि का तात्त्विक प्रतिपादन

material question : substantial question ; [Or. 5, r. 1(2)(b), C.P.C.] सारवान् प्रश्न

material resources : [art. 39(b), Const.] भौतिक संपदा

material statement : [s. 44(1)(b), Specific Relief Act and s. 356(4), Companies Act] तात्त्विक कथन

material terms : [s. 14(1)(b), Specific Relief Act and s. 356(4), Companies Act] तात्त्विक निबंधन

material thing : a thing consisting of matters [s. 60, prov., Indian Evidence Act] भौतिक चीज

material time : तात्त्विक समय ; [s. 41(2), Copyright Act] संबद्ध समय

materially : to a significant extent or degree [s. 150, Indian Contract Act] तत्त्वतः ; [s. 133, ill. (b), Indian Contract Act] तात्त्विक रूप से ; सारवान् रूप से

materially affect : [s. 16(c), Manipur (Hill Areas) District Councils Act] तात्त्विक रूप से प्रभाव पड़ना

materially defective : [s. 198, Indian Contract Act] तत्त्वतः त्रुटियुक्त

materially false : [s. 58(3), Indian Railways Act] तात्त्विक रूप से मिथ्या

materially increase : [ss. 55(5)(a) and 108(k), T. P. Act] तात्त्विक वृद्धि होना

materially interfere : [s. 150 Indian Contract Act] तत्त्वतः विघ्न डालना

materially retards the establishment of : की स्थापना में तात्त्विक रूप से गतिरोध उत्पन्न करता है

materials : 1. the substance or matter from which anything is made [s. 188, ill. (b), Indian Contract Act] सामग्री ; 2. the whole or a notable part of the elements or constituents of something physical (when used with reference to dismantled or broken material) [s. 60(2), C.P.C.] मलबा

maternal grandfather : mother's father [s. 6(1)(i), Hindu Marriage Act] मातामह

maternal side : मातृ पक्ष

maternal uncle : mother's brother [s. 6(1)(k), Hindu Marriage Act] मामा

maternalised : [r. 37B(1), Prevention of Food Adulteration Rules] मातृत्व

maternity benefit : प्रसूति प्रसुविधा

maternity leave : [s. 25B, expln. (iv), Industrial Disputes Act] प्रसूति छुट्टी

maternity relief : [art. 42, Const.] प्रसूति सहायता

matriarchal society : [s. 2(c), Bonded Labour System (Abolition) Act] माता प्रधान समाज ; मातृ प्रधान समाज

matriculate : [s. 16(3), Delhi Sikh Gurdwaras Act] मैट्रिक पास

matriculation : मैट्रिकुलेशन

matrimonial : of or pertaining to marriage [s. 41, Indian Evidence Act] विवाह विषयक ; वैवाहिक

matrimonial cause : [preamble, Indian Matrimonial Causes (War Marriage) Act] विवाह विषयक वाद

matrimonial home : दंपत्ति गृह ; दंपत्य निवास

matrimonial jurisdiction : the jurisdiction for suits for the redress of injuries respecting rights on marriage [s. 41, Indian Evidence Act] विवाह विषयक अधिकारिता ; वैवाहिक अधिकारिता

matrimonial relief : [ch. IV, Foreign Marriage Act] विवाह विषयक अनुतोष

matrimonial, testamentary and intestate jurisdiction : [Or. 49, r. 1, C.P.C.] विवाह विषयक, वसीयतीय और निर्वसीयतीय अधिकारिता

matrix : [s. 2(i), Copyright Act] मैट्रिक्स

matter : 1. a subject (as a fact, an event or course of events, or a circumstance, situation or question) of interest or relevance; an object of thought or consideration [Or. 11, r. 2, C.P.C.] बात ; [Or. 11, r. 1, prov., C.P.C.] विषय ; [s. 10(1)(b), Metal

Corporation of India (Acquisition of Undertakings) Act मामला; 2. physical substance [s. 142(7), *Army Act*] पदार्थ

matter affecting the pecuniary Interest : [s. 21(9), *I.P.C.*] धन संबंधी हितों पर प्रभाव डालने वाला मामला

matter connected therewith : [s. 195(5), *Income-tax Act*] तत्संबद्ध विषय

matter in controversy : [Or. 21, r. 11(2)(e), *C.P.C.*] विवादग्रस्त-बात ; [Or. 1, r. 9, *C.P.C.*] विवादग्रस्त विषय ; [s. 2(2), *C.P.C.*] विवादास्पद विषय

matter in difference : the subject on which there is difference between the parties [s. 47(i), *Guardians and Wards Act*] मतभेदग्रस्त विषय ; [s. 16, *Religious Endowments Act*] मामले पर मतभेद

matter in dispute : something which is the subject-matter of some controversy [s. 20, *Indian Evidence Act*] विवादग्रस्त विषय; [Or. 14, r. 6(c), *C.P.C.*] विवादग्रस्त बात

matter in issue : the matter on which parties are at issue [sch., item 14(1), *Limitation Act*] विवाद विषय

matter in question : [Or. 11, r. 2, *C.P.C.*] प्रश्नगत बात ; [Or. 11, r. 1, *C.P.C.*] प्रश्नगत विषय

matter of art : कला का विषय

matter of criminal or admiralty or vice admiralty jurisdiction : [s. 112(2), *C.P.C.*] दंडिक या नावधिकरण विषयक या उपनावधिकरण विषयक अधिकारिता का विषय

matter of fact : a matter that is or is demonstrable as a fact; matter involving primarily proof of evidence (distinguished from matter of law) [Or. 6, r. 8, *C.P.C.*] तथ्य की बात

matter of general interest : [s. 32(4), *Indian Evidence Act*] साधारण हित का विषय

matter of law : a matter which pertains to or concerns law विधि की बात ; विधि का विषय

matter of law, as a : विधि के अनुसार ; विधि की दृष्टि से

matter of mixed law and fact : matter depending for solution on questions of both law and fact विधि और तथ्य मिश्रित बात ; विधि और तथ्य मिश्रित विषय

matter of policy : [s. 30, *Unit Trust of India Act*] नीति विषयक मामला ; [s. 12(1), *National Cadet Corps Act*] नीति संबंधी विषय

matter of principle or detail : [s. 2(2)(iii), *Chartered Accountants Act*] सैद्धांतिक बात या ब्यौरा

matter of public interest : anything which affects the interest of, or in which are interested the public at large [s. 32(4), *Indian Evidence Act*] लोकहित का विषय

matter of public nature : लोक प्रकृति की बात

matter of substance : [sch., art. 8 item 18, *Chemical Weapons Convention Act*] महत्वपूर्ण विषय

matter, offensive : [s. 2(15)(18)(35), *Delhi Municipal Corporation Act*] घृणोत्पादक पदार्थ

matters enumerated in the Union list : [art. 295(1)(a), *Const.*] संघ सूची में प्रगणित विषय

matters relating to or connected with the election of President or Vice-President : [art. 71, margin, *Const.*] राष्ट्रपति या उपराष्ट्रपति के निर्वाचन से संबंधित या संसक्त विषय

matters usually represented in maps : विषय जो मानचित्रों में प्रायः रूपित होते हैं

matters with respect to : [art. 73(1)(a), *Const.*] जिन विषयों के संबंध में

mature for payment : भुगतान के लिए परिपक्व

matured claim : [sch. 1, pt. B, para 4(a), *Life Insurance Corporation Act*] परिपक्व दावा

maturing : [s. 4(2)(b)(i), *Jayanti Shipping Company (Acquisition of Shares) Act*] परिपक्व होना

maturing or preserving : [Or. 21, r. 45(2), *C.P.C.*] पकाना या परिमिश्रण

maturity : payability (of a bill); the quality or state of being mature; full development [s. 21(3)(b), *Industrial Finance Corporation Act*] परिपक्वता

maturity of understanding : समझ का परिपक्व होना ; समझ की परिपक्वता

maturity value : [s. 15, *Public Debt Act*] परिपक्वता मूल्य

maxicab : [s. 7(b)(i), *Motor Vehicles Act*] बड़ी टैक्सी

maxim : a proposition (especially in aphoristic or sententious form) expressing some general truth of science or experience [s. 114, ill. (i), *Indian Evidence Act*] सूत्र

maximum : [s. 79, *T. P. Act*] अधिकतम ; [s. 36(1), *Industrial Finance Corporation Act*] अधिक से अधिक

maximum average pay : अधिकतम औसत वेतन

maximum benefit : अधिकतम लाभ

maximum carrying capacity : [s. 53(1), *Indian Railways Act*] अधिकतम वहन क्षमता

maximum consumption : [sch., item (vi), prov. 3, *Indian Electricity Act*] अधिकतम उपभोग

maximum gross load : [s. 19(1)(c), *Indian Railways Act*] अधिकतम कुल भार

maximum pay : अधिकतम वेतन

maximum rate : [s. 2(a), *Terminal Tax on Railway Passengers Act*] अधिकतम दर

maximum term of punishment : दंड की अधिकतम अवधि

maximum weight of load : [s. 15(2)(a), *Prevention of Cruelty to Animals Act, 1890*] भार का अधिकतम वजन

may be admitted : [s. 24(2), *Advocates Act*] प्रविष्ट किया जा सकता है

may be admitted to bail : की जमानत ली जाए

may be commenced : [s. 29(c), *Industrial Finance Corporation Act*] प्रारंभ हो सकती है ; प्रारंभ की जाए ; प्रारंभ किया जा सकेगा

may be convened : [s. 33(1), *Industrial Finance Corporation Act*] बुलाया जा सकेगा

may be dealt with : [s. 132(6), *Income-tax Act*] बरती जा सकेगी ; कार्रवाई की जा सकेगी

may be determined by Parliament by law : [art. 106, *Const.*] संसद् विधि द्वारा, अवधारित करे

may be disposed of : [Or. 14, r. 2, *C.P.C.*] का निपटारा किया जा सकेगा

may be one independent of his will : [s. 434(4), *Cr. P.C.*] ऐसी हो जो उसकी इच्छा पर आश्रित न हो

may be placed in funds : के खाते में धन जमा किया जा सकेगा

may be prescribed : विहित किया जा सकेगा ; विहित किया जाए

may be recovered by an application : [s. 122, prov., *Representation of the People Act, 1951*] आवेदन पर वसूल किया जा सकता है ; आवेदन पर वसूल किया जा सकेगा

may be reproduced as under : इस प्रकार उद्धृत किया जा सकता है **may be settled in contemplation of death** : [s. 22, *Indian Succession Act*] का व्यवस्थापन मृत्यु को आसन्न मानकर किया जा सकेगा

may be summarily evicted : संक्षेपतः बेदखल किया जा सकेगा

may call for : [s. 325(3), *Cr. P.C.*] मांग सकता है ; मांग सकेगा

may charge the amount : [Or. 39, r. 9, *C.P.C.*] रकम को प्रभारित कर सकेगा

may convict thereon : [s. 241, *Cr. P.C.*] उसके आधार पर उसे दोषसिद्ध कर सकेगा

may direct : [s. 58, *Sale of Goods Act*] निदेश दे सकेगा

may enforce payment in part only : [s. 446(3), *Cr. P.C.*] केवल भाग के संदाय का प्रवर्तन कर सकता है

may extend : विस्तारण कर सकेगा

may fix : [s. 57, C.P.C.] नियत कर सकेगा

may not afterwards be tried : [s. 300, ill. (d), Cr.P.C.] तत्पश्चात् विचारण न किया जा सकेगा

may order to furnish fresh security : [s. 447, Cr.P.C.] यह आदेश दे सकता है कि वह नई प्रतिभूति दे ; यह आदेश दे सकेगा कि वह नई प्रतिभूति दिलवाए

may plead by way of defence : [s. 9, Specific Relief Act] अभिवचन प्रतिरक्षा के बारे में कर सकेगा

may presume : [s. 4, Indian Evidence Act] उपधारणा कर सकेगा

may proceed or refrain from proceeding : विचारण करने के लिए अग्रसर हो सकेगा या अग्रसर होने से विरत रह सकेगा

may prove for the balance : [s. 14(2), Workmen's Compensation Act] अतिशेष को साबित कर सकेगा

may reject, court : न्यायालय प्रतिक्षेपित कर सकेगा ; न्यायालय नामंजूर कर सकेगा

may require : अपेक्षा करे

may take steps : [s. 164, army Act] कार्यवाही कर सकेगा

Mayor : [second sch., item 11(1)(xvii), Jawaharlal Nehru University Act] महापौर

Mayor of the Corporation : [s. 2(1)(c), Indian Museum Act] निगम का महापौर

meaning and construction : अर्थ और अर्थान्वयन

meaning of, within the : के अर्थ के अंतर्गत ; के अर्थ में ; के अर्थ के भीतर

meaning to be collected from the entire instrument : [s. 82, Indian Succession Act] अर्थ संपूर्ण लिखत से निकाला जाएगा

means : 1. has the meaning [s. 3, T. P. Act] से अभिप्रेत है ; 2. something by the help of which desired end is attained or made most likely [s. 29, I.P.C.] साधन ; उपाय

means and includes, the expression : पद से अभिप्रेत है और इसके अंतर्गत है

means, illegal : अवैध साधन

means of access : [s. 23(2)(a), Damodar Valley Corporation Act] पहुंचमार्ग

means of communication : [art. 257(2), prov., Const.] संचार साधन

means of conveyance : [s. 52A, I.P.C.] प्रवहण साधन

means of living : resources for livelihood [s. 149, ill. (d), Indian Evidence Act] जीविका के साधन

means of production : [art. 39(c), Const.] उत्पादन-साधन

means of transport : [s. 5(e), Indian Railways Act] परिवहन के साधन

means, unlawful : [s. 23, I.P.C.] विधि विरुद्ध साधन

meantime, in the : अभ्यंतर काल में ; इस बीच में

measure : 1. an instrument for measuring [ss. 265 and 267, I.P.C.] माप ; 2. a quantity [s. 73, ill. (e), Indian Contract Act] परिमाण ; 3. means to an end [s. 34(4), Industrial Finance Corporation Act and art. 257(3), Const.] उपाय ; 4. a legislative enactment proposed or adopted अध्यापय

measure, immediate : तुरंत उपाय

measure of damages : in action for injuries damages would primarily represent compensation for loss of service and consequential damage e.g. cost of hiring another servant, payment of salary or pension to a disabled servant नुकसानी का माप

measure of indemnity : [s. 67(1), margin, Marine Insurance Act] क्षतिपूर्ति का परिमाण

measure of the compensation : [s. 73, ill. (c), Indian Contract Act] प्रतिकर का परिमाण

measure, precautionary : पूर्वोपाय

measure, preventive : निवारक उपाय

measure doses : [1st Sch., section vi, note 2, Customs Tariff Act] मापित मात्रा

measurement : माप

measurement book : माप पुस्तक

measurements, take : [s. 17, Urban Land (Ceiling and Regulation) Act] नापजोख करना

measures, legislative : विधायी अध्यापय

measuring officer : मापन अधिकारी

meat offals : [1st sch., ch. 2, Customs Tariff Act] मांसावशिष्ट

mechanic : मैकेनिक

mechanic, carrier : वाहक मैकेनिक

mechanic examiner : मैकेनिक परीक्षक

mechanic, motor vehicle : मोटरगाड़ी मैकेनिक

mechanical appliance : [s. 24(1)(a), Factories Act] यांत्रिक साधित्र

mechanical boiler Inspector : यांत्रिक बायलर निरीक्षक

mechanical construction : [s. 28(1)(a)(i), Factories Act] यांत्रिक सन्निर्माण

mechanical engineer : यांत्रिक इंजीनियर

mechanical engineering : यांत्रिक इंजीनियरी

mechanical engineering department : यांत्रिक इंजीनियरी विभाग

mechanical foreman : यांत्रिक फोरमैन

mechanical marine engineer : यांत्रिक नौ-इंजीनियर

mechanical mistry : यांत्रिक मिस्त्री

mechanical process : a process involving the use of machine [s. 63(2), Indian Evidence Act] यांत्रिक प्रक्रिया

mechanical signal maintainer : यांत्रिक सिगनल अनुरक्षक

mechanical supervisor : यांत्रिक पर्यवेक्षक

mechanical tabulation unit : यांत्रिक सारणीयन एकक

mechanical testing inspector : यांत्रिक परीक्षण निरीक्षक

mechanically propelled : यंत्र नोदित

mechanician : मैकेनिशियन

mechanism : [s. 10(g), All India Council for Technical Education Act] क्रियाविधि

mechanist : यांत्रिक ; मैकेनिस्ट

medal : [s. 5(13), University of Hyderabad Act] पदक

media : [s. 12(b), Protection of Human Rights Act] संचार माध्यम

mediation : बीचबचाव ; मध्यकता

medical : 1. of relating to or concerned with physicians, as distinguished from surgery [s. 275, I.P.C.] भेषजीय ; 2. pertaining to the healing art [s. 21(1), Mines Act] चिकित्सीय ; चिकित्सा ; आयुर्विज्ञान

medical advice : चिकित्सीय सलाह

medical aid : चिकित्सा सहायता

medical and nursing staff : [s. 45(4), Factories Act] चिकित्सीय और परिचर्या कर्मचारिवृंद

medical and other expenses : [app. A, form No. 30, C.P.C.] चिकित्सीय और अन्य व्यय

medical and para-medical section : चिकित्सा और पराचिकित्सा अनुभाग

medical and pharmaceutical preparations : चिकित्सीय और भेषजिक निर्मितियां

medical antidote : [sch., Art. 10, item 1, Chemical Weapons Convention Act] चिकित्सीय प्रतिकारक

Medical Appeal Tribunal : [s. 75(2A), Employees' State Insurance Act] चिकित्सा अपील अधिकरण

medical appliances : [s. 2(1), Mines Act] चिकित्सीय साधन
medical attendance rules : चिकित्सा नियम
medical attendance : चिकित्सीय परिचर्या
medical attendance bill : चिकित्सा खर्च बिल
medical attendant : [s. 10, ill. (b), Indian Contract Act] चिकित्सीय परिचारक
medical attention : [s. 10(22A), Income-tax Act] चिकित्सीय ध्यान
medical authority : चिकित्सा प्राधिकारी
medical benefit : [s. 28(iv), Employees' State Insurance Act] चिकित्सा प्रसुविधा
Medical Benefit Council : [s. 10, Employees' State Insurance Act] चिकित्सा प्रसुविधा परिषद्
medical bonus : [s. 12(2)(a), Maternity Benefit Act] चिकित्सा बोनस
medical care : [s. 2(2)(c), Emigration Act] चिकित्सीय देखरेख
medical certificate of fitness : स्वस्थता का चिकित्सीय प्रमाणपत्र ; आरोग्य का चिकित्सीय प्रमाणपत्र
medical certificate of sickness : बीमारी का प्रमाणपत्र
Medical Council of India : भारतीय आयुर्विज्ञान परिषद्
medical examination : [s. 11, Workmen's Compensation Act] चिकित्सीय परीक्षा ; स्वास्थ्य परीक्षा
medical faculty : [s. 3(1)(b), Indian Medical Councils Act] आयुर्विज्ञान संकाय
medical fees : डाक्टर की फीस ; चिकित्सा फीस
medical fitness : चिकित्सक दृष्ट्या योग्यता
medical formulary : औषधि योगसूची
medical grounds : [sch., statute 1(1)(4)(v), North-Eastern Hill University Act] अस्वस्थता के आधार
medical hemp : औषधीय हेम्प
medical inspector of emigrants : [s. 6(1), Emigration Act] उत्प्रवासियों का चिकित्सीय निरीक्षक
medical institution : 1. [s. 2(e), Indian Medical Councils Act] आयुर्विज्ञान संस्था ; 2. [s. 80D(2)(i), Income-tax Act] चिकित्सीय संस्था ; चिकित्सा संस्था
medical jurisprudence : that part or branch of the science of medicine which relates to law चिकित्सा न्याय-शास्त्र
medical licentiate : चिकित्सीय अनुज्ञप्तिधारक
medical leave : चिकित्सा-छुट्टी
Medical Officer : चिकित्सा अधिकारी
medical opinion : चिकित्सीय राय
medical opium : औषधीय अफीम
medical or veterinary practitioner : [s. 9(1), Poisons Act] चिकित्सा या पशु चिकित्सा व्यवसायी
medical practitioner : चिकित्सा व्यवसायी
medical preparation : [ss. 274 and 275, I.P.C.] भेषजीय निर्मिति
medical profession : चिकित्सा वृत्ति
medical qualification : [s. 2(h), Indian Medical Councils Act] आयुर्विज्ञान अर्हता
medical record card : चिकित्सा अभिलेख कार्ड
medical relief : 1. [s. 2, Charitable Endowments Act] चिकित्सीय सहायता ; 2. [s. 2(15), Income-tax Act] चिकित्सा सहायता
medical report : स्वास्थ्य रिपोर्ट
medical research : चिकित्सा अनुसंधान
Medical Sciences, All India Institute of : अखिल भारतीय आयुर्विज्ञान संस्थान
medical store organisation : चिकित्सा भंडार संगठन
medical supervision : [s. 7(2)(b), Motor Transport Workers Act] चिकित्सीय पर्यवेक्षण

medical treatment : [s. 80D(i), Income-tax Act] चिकित्सीय उपचार
medical witness : [s. 291, Cr. P.C.] चिकित्सीय साक्षी
medically fit : चिकित्सक दृष्ट्या योग्य
medicinal : having healing properties, attributes, relating or pertaining to the science and art concerned with the cure, alleviation and prevention of disease and with restoration and preservation of health [s. 275, I.P.C.] औषधीय
medicinal and toilet preparations : [art. 268(i), Const.] औषधीय और प्रसाधन निर्मितियां
medicinal purpose : [s. 274, I.P.C.] औषधीय प्रयोजन
medicine : a substance or preparation used in treating disease [s. 3(h), Drugs and Cosmetics Act] औषध ; modern scientific medicine in all its branches and includes surgery and obstetrics but does not include veterinary medicine and surgery [s. 2(f), Indian Medical Councils Act] आयुर्विज्ञान
medico-legal purposes : [s. 6(a), Ear Drums and Ear Bones (Authority for the Therapeutic Purposes) Act] चिकित्सा विधिक प्रयोजन
medium and long term credit : [preamble, Industrial Finance Corporation Act] मध्यमकालिक और दीर्घकालिक प्रत्यय
medium newspaper : [s. 5(3), expln. (ii), Press Council Act] मध्यम समाचारपत्र
medium of expression : [art. 351, Const.] अभिव्यक्ति का माध्यम
medium of instruction : [s. 26(c), North-Eastern Hill University Act] शिक्षा का माध्यम
medium term loan : मध्यम अवधि उधार
meet expenditure : [art. 205(2), Const.] व्यय की पूर्ति करना
meet grant : [art. 205(2), Const.] अनुदान की पूर्ति करना
meet liabilities : [s. 18FE(5), prov., Industries (Development and Regulation) Act] दायित्वों की पूर्ति करना
meet the ends of justice : [s. 12(3), Contempt of Courts Act] न्याय का उद्देश्य पूरा होना ; न्याय का उद्देश्य पूरा करना
meeting : assembling of a number of persons for discussions and acting up on some matter of common interest; sitting on a particular session [s. 9(2)(b), Food Corporations Act] बैठक ; [s. 126(1), Representation of the People Act, 1951] सभा ; [s. 14(5), Industrial Finance Corporation Act and art. 10(14), Const.] अधिवेशन
meeting current liabilities : [s. 212(5)(b)(iv), Companies Act] चालू दायित्वों का निर्वहन करना
meeting, extraordinary general : असाधारण आम सभा
meeting, general : साधारण बैठक ; साधारण अधिवेशन ; आम सभा
meeting, ordinary general : साधारण आम सभा
meeting, public : सार्वजनिक सभा ; जन सभा
melody and harmony, combination of : [s. 2(p), Copyright Act] स्वर-माधुरी और स्वर संगति का संयोजन
member : each individual belonging to a society or assembly सदस्य
member, associate : सहयुक्त सदस्य
member, co-opted : सहयोजित सदस्य
member, corresponding : संवादी सदस्य
member elected from amongst themselves : [s. 2(c), Pharmacy Act] अपने में से निर्वाचित सदस्य
member, engineering : इंजीनियरी सदस्य
member for finance : वित्त सदस्य
member of forward market : [s. 43(5)(c), Income-tax Act] वायदा बाजार का सदस्य

member of institute : [s. 21(7), *expln. II, Chartered Accountants Act*] संस्थान का सदस्य

member of legislative body : [s. 135A, *C.P.C.*] विधायी निकाय का सदस्य

member of legislative council : विधान परिषद् सदस्य

Member of Parliament : संसद् का सदस्य ; संसद् सदस्य

member of the Force : [s. 2(C), *Railway Protection Force Act*] बल सदस्य

Member, Railway Public Service Commission : सदस्य, रेल लोक सेवा आयोग

member secretary : [sch., item 5(5), *Aligarh Muslim University Act*] सदस्य-सचिव

member, transportation : परिवहन सदस्य

members of the Armed Forces : [art. 33, *Const.*] सशस्त्र बलों के सदस्य

members present and voting : [sch., statue 38(4), *University of Hyderabad Act*] उपस्थित तथा मतदान करने वाले सदस्य

members present shall be a quorum : [s. 174(5), *Companies Act*] उपस्थित सदस्य ही गणपूर्ति होंगे

members voluntary winding up : [s. 488(5), *Companies Act*] सदस्यों द्वारा स्वेच्छा से परिसमापन

membership of the company : [s. 41, *Companies Act*] कंपनी की सदस्यता

memoranda of credits : पावनों का ज्ञापन

memoranda of documents : [s. 69(1)(f), *Registration Act*] दस्तावेजों के ज्ञापन

memorandum : the writing in which the terms of a transaction or contract are embodied; a note to help the memory; a summary of the grounds for or against an action [art. 340(3), *Const.*] ज्ञापन

memorandum and articles of association : [s. 4(3), *Indian Iron and Steel Company (Taking Over of Management) Act*] संगम ज्ञापन और संगम अनुच्छेद

memorandum book : a book for recording memoranda i.e. notes to help the memory [s. 32, *ill. (m), Indian Evidence Act*] याददाश्त पुस्तक ; ज्ञापन बही

memorandum of a body : [s. 25(8)(d), *Companies Act*] निकाय का ज्ञापन

memorandum of an agreement : [s. 23A(1), *Indian Stamp Act*] करार का ज्ञापन

memorandum of appeal : a formal writing setting out the summary of the grounds of appeal [s. 7(iv)(f), *Court-fees Act*] अपील का ज्ञापन

memorandum of appearance : a formal writing filed by a pleader stating the name etc. of the party authorising him to put in appearance on its behalf उपसंज्ञाति ज्ञापन ; हाजिरी का ज्ञापन

memorandum of association : a document to be subscribed by seven or more persons associated for a lawful purpose by subscribing and otherwise complying with the requisitions of the companies, acts in respect of registration, they may from themselves into an incorporated company, with or without limited liability [s. 2(b), *Indian Statistical Institutions Act*] संगम ज्ञापन

memorandum of cross-objections : a formal writing setting out the grounds of objections to a decree or order which has been appealed against by the opposite party [s. 12(4), *Companies (Profits) Surtax Act*] प्रत्याक्षेपों का ज्ञापन

memorandum of document : [s. 54, *Registration Act*] दस्तावेज का ज्ञापन

memorandum of objection : a formal writing embodying adverse reasons, arguments or contention etc. [Or. 41, r. 22(4), *C.P.C.*] आक्षेप का ज्ञापन

memorandum of reconciliation : समाधान विवरण

memorandum of satisfaction : [s. 138(3), *Companies Act*] चुकाए जाने का ज्ञापन

memorandum of settlement : [s. 12(3), *Industrial Disputes Act*] समझौता ज्ञापन

memorandum of substance : [Or. 18, r. 13, *C.P.C.*] सार का ज्ञापन

memorandum of understanding : [r. 6(a)(iii), *Government of India Transaction of Business Rules*] सहमति-पत्र

memorial : 1. a statement of facts forming the basis of or expressed in the form of a petition to a person in authority, a government, etc. [s. 163, *ill., I.P.C. and art. 320(3)(c), Const.*] अभ्यावेदन ; 2. serving or intended to preserve the memory of anything [preamble, *Victoria Memorial Act, s. 2(a), Jallianwala Bagh National Memorial Act and VIIIth sch., list I, item 62, Const.*] स्मारक

memorialist : one who presents a memorial अभ्यावेदक

memory : recollection of past events; capacity to so recollect [s. 172(3), *Cr. P.C.*] स्मृति

memory function : [s. 2(a), *Information Technology Act*] स्मृति फलन

menial establishment : चतुर्थवर्ग स्थापन

menstrual courses : [s. 2(b)(i), *Muslim Women (Protection of Rights on Divorce) Act*] ऋतुस्राव

menstrual flow : [sch. No. 13, *Drugs and Magic Remedies (Objectionable Advertisements) Act*] ऋतुस्राव

menstruation : [s. 2(b)(i), *Muslim Women (Protection of Rights on Divorce) Act*] ऋतुस्राव

mensuration officer : क्षेत्रमिति अधिकारी

mental abnormality : [s. 125(1)(c), *Cr. P.C.*] मानसिक असामान्यता

mental affection : [s. 27(8), *Presidency-towns Insolvency Act*] मानसिक व्याधि

mental capacity : [s. 16(2)(b), *Indian Contract Act*] मानसिक सामर्थ्य

mental complaint : [s. 31(1), *Children Act*] मानसिक व्याधि

mental condition : condition or state of mind [s. 3(2), *Indian Evidence Act*] मानसिक दशा

mental defectiveness : [s. 20(2), *Representation of the People Act, 1950*] मनोवैकल्प ; [s. 20(22A), *Income-tax Act*] मानसिक दोष

mental hospital : [s. 47(1), *Children Act*] मानसिक अस्पताल

mental infirmity : debility or unsoundness of mind; mental indisposition [Or. 32, r. 15, *C.P.C.*] मानसिक दौर्बल्य

mental or bodily distress : mental or physical pain or anxiety; vexation or injury [s. 16(2)(b), *Indian Contract Act*] मानसिक या शारीरिक कष्ट

mental or physical affliction : [s. 27(8), *Presidency-towns Insolvency Act*] मानसिक या शारीरिक व्याधि

mental or physical defect : मानसिक या शारीरिक वृटि

mental retardation : [s. 80DD(b), *Income-tax Act and s. 2(i),(vi) and (r), Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act*] मानसिक मंदता

mentally incapacitated : [s. 15A(b), *Wealth-tax Act*] मानसिक रूप से अशक्त ; [s. 140(a), *Income-tax Act*] मानसिक रूप से असमर्थ

mention : वर्णन करना ; वर्णित करना ; उल्लिखित करना

mention in despatches : परिप्रेषणों में उल्लेख (डिस्पेच में उल्लेख)

mentioning : मौखिक आवेदन

mercantile : of or relating to merchants or their trade; that deals with commercial affairs [s. 178, *Indian Contract Act*] वाणिज्यिक

mercantile agent : an agent who in the customary course of his business has an authority binding on his principal to buy or sell goods, to consign goods for sale or to raise money by pledging goods [s. 2(9), *Sale of Goods Act*] वाणिज्यिक अभिकर्ता

mercantile document of title to goods : [s. 137, *expln.*, T.P. Act] माल पर हक की वाणिज्यिक दस्तावेज

mercantile marine : वाणिज्यिक समुद्री बेड़ा

mercantile or other usage : [s. 29, *expln. II, I.P.C.*] वाणिज्यिक या अन्य प्रथा

mercantile system of accounting : वाणिज्यिक लेखा पद्धति

merchandise : all commodities which merchants usually buy and sell whether at wholesale or retail [s. 54, *ill. (c)*, *Indian Contract Act*] वाणिज्या

merchant : one who is engaged in the purchase and sale of goods; a man who traffics or carries on trade with foreign countries or who exports and imports goods and sells them wholesale [s. 195, *ill. (a)*, *Indian Contract Act*] वणिक्

merchant banking services : [s. 65, *Finance Act, 1994*] वाणिज्यिक बैंककारी सेवाएं

merchant marine : [1st *sch.*, *art. 13(5)*, *Geneva Conventions Act*] वाणिज्यिक समुद्री बेड़ा

merchant shipping : वाणिज्यिक पोत

merchant vessel : craft or ship used for carrying the merchandise over the sea [s. 137, *I.P.C.*] वाणिज्यिक जलयान ; वाणिज्य जलयान

merchantable quality : a quality which makes a thing saleable and fit for market; such quality as will bring the ordinary market price [s. 16(2), *Sale of Goods Act*] वाणिज्यिक क्वालिटी ; विक्रय क्वालिटी

merchandising business : [s. 43(5)(a), *Income-tax Act*] वाणिज्यिक कारबार

merchant's firm : a trading firm [s. 32, *ill. (d)*, *Indian Evidence Act*] वाणिज्यिक फर्म ; वाणिज्य फर्म

mere possibility of a like nature : [s. 6(a), *T.P. Act*] इसी प्रकृति की संभावना मात्र

mere right to sue : [s. 60(1), *prov. (e)*, *C.P.C.*] वाद लाने का अधिकार मात्र

merely contingent or possible right : [s. 60(1)(m), *C.P.C.*] केवल समाश्रित या संभव अधिकार

merged territories : [s. 3(34), *General Clauses Act*] विलीन राज्यक्षेत्र

merger : extinguishment of a right, estate, contract, company, action etc. by absorption in another [s. 101, *T.P. Act*; s. 2(c)(1A), *Income-tax Act and 1st sch. III, Const.*] विलयन

merit : गुणागुण ; सार

merit, academic : शैक्षणिक योग्यता

merit list : योग्यता सूची

meritorious : [s. 12A(2)(c), *University Grants Commission Act*] प्रतिभाशाली

meritorious service medal : सराहनीय सेवा पदक

merits : the real or substantial grounds of action or defence in contradistinction to some technical or collateral matter raised in the course of the case [s. 69, *Presidency Small Cause Courts Act*] गुणागुण

merits of issue : [s. 15C(3), *Wealth-tax Act*] विवाद्यक के गुणागुण

merits of performance : [s. 499, *6th excep.*, *I.P.C.*] कृति के गुणागुण

merits of application : आवेदन के गुणागुण

merits of the case : [s. 499, *5th excep.*, *I.P.C.*] मामले के गुणागुण

merits of the claim : worthiness of the claim [Or. 33, *r. 4(1)*, *C.P.C.*] दावे का गुणागुण

mesne mortgagee : a person in whose favour a mortgage is executed on a date intermediate between the dates of other mortgages of the same property [s. 94, *T.P. Act*] मध्यवर्ती बंधकदार

mesne profits : the profits which a person in wrongful possession of property actually received or might with ordinary diligence

have received therefrom together with interest on such profits but shall not include profit due to improvement made by the person in wrongful possession [s. 2(12), *C.P.C.*] अंतःकालीन लाभ

messman : मैसमेन

mess supervisor : भोजनालय पर्यवेक्षक

message : [art. 86(2), *Const.*] संदेश

message checker : संदेश पड़तालकर्ता

messenger : संदेशवाहक

messenger, special : [Or. 5, *r. 30(3)*, *C.P.C.*] विशेष संदेशवाहक

metal token : धातु सिक्का

metallurgical machinery : [sch. I, *item 8A(7)*, *Industries (Development and Regulation) Act*] धातुकर्म मशीनरी ; धातुकर्म संबंधी मशीनरी

metallurgist : धातुकर्मी

meteorological organisation : मौसम विज्ञान संगठन

meteorological services : [s. 12(5), *International Airports Authority Act*] मौसम विज्ञान संबंधी सेवाएं

meteorologist : मौसम विज्ञानी

meter gauge (M.G.) : [rule No. 2(h), *Red Tariff No. 19*] मी. ला. (मीटर लाइन)

meter inspector : मीटर निरीक्षक

meter mechanic : मीटर मैकेनिक

meter reader : मीटर वाचक

meter repairer : मीटर मिस्री

meter testing superintendent : मीटर परीक्षण अधीक्षक

metering clerk : मीटर क्लर्क

metes and bounds, by : ascertained by measurements and boundaries माप और सीमांकन करके

method : [s. 83(3)(d); *Cr.P.C.*] रीति ; [s. 9(2)(c), *Cardamom Act*] ढंग

method of accounting : [s. 145(1), *Income-tax Act*] लेखा पद्धति

method of compulsion : [s. 366, *I.P.C.*] विवश करने का साधन

method of instruction : [s. 15(a), *North-Eastern Hill University Act*] शिक्षण का तरीका

method of warfare : [s. 7(2)(e), *Chemical Weapons Convention Act*] युद्धपद्धति

meticulously : पूरी बारीकी से

metric ton : [s. 2(a), *Marking of Heavy Packages Act*] मीटरी टन

metric unit : [preamble, *Central Excises (Conversion to Metric Units) Act*] मीटरी मात्रक

metro railways : [title, *Metro Railways (Construction of Works) Act*] भूमिगत रेल

Metropolitan Council : महानगर परिषद् (मैट्रोपोलिटन काउंसिल)

Metropolitan Magistrate : [s. 20(2), *Prevention of Food Adulteration Act*] महानगर मजिस्ट्रेट

mica mine : अन्नक खान

mica mines labour welfare fund advisory committee : अन्नक खान श्रम कल्याण निधि सलाहकार समिति

micro-biologist : सूक्ष्मजीव विज्ञानी

microfiche : 1. [s. 2(h)(ii), *Freedom of Information Act*] माइक्रोफिश ; 2. [s. 2(v), *Information Technology Act*] सूक्ष्मिका

microscopical examination : [s. 8(b), *Dourine Act*] सूक्ष्मदर्शीय परीक्षण

microwave : [s. 2(j), *Information Technology Act*] सूक्ष्मतरंग

middle standard pass : मिडिल स्तर उत्तीर्ण

midshipman : [s. 3(23), *Navy Act*] मिडशिपमैन

midwife or dai : सेविका (मिडवाइफ) या दाई

midwifery : [1st sch., Indian Medical Council Act] प्रसूति-विद्या
migrants : प्रवासी ; [art. 7, margin, Const.] प्रजनन करने वाले कुछ व्यक्ति
migrated to the territory of India, has : [art. 6, Const.] भारत के राज्यक्षेत्र को प्रजनन किया है
migration : the act of moving from one place to another [VIIIth sch., list I, item 81, Const.] प्रजनन
migration certificate : प्रवास प्रमाणपत्र
milch and draught cattle : दुधारू और भार वाहक पशु
mile stone : [s. 4(iii), National Highways Act] मील पत्थर
mileage : 1. an allowance for travelling expenses at a certain rate per mile मील भत्ता ; 2. the total miles travelled in a day or other period of time मील दूरी
mileage allowance : मील भत्ता
military : 1. army [s. 132(3)(a), Cr. P.C.] सेना ; 2. relating to army [s. 3(xiv), Army Act] सैनिक ; सेना संबंधी
military aircraft : [s. 2(g), Naval and Aircraft Prize Act] सैनिक वायुयान
military attache : सैनिक अताशे
military authority : सैनिक अधिकारी
military considerations : [art. 32, Geneva Conventions Act] सामरिक महत्व की बातें
military court : [s. 2(b), Geneva Conventions Act] सैनिक न्यायालय
military custody : [s. 3(xiii), Army Act] सैनिक अभिरक्षा
Military Engineering Service : [s. 2(xia), Cantonments Act] सैनिक अभियन्ता सेवा
Military Estate Officer : [s. 41(2), Cantonments Act] सैनिक संपदा अधिकारी
military exigencies : [s. 117(3), Army act] सैन्य अभ्यावश्यकताएं ; सैनिक अभ्यावश्यकताएं
military field telegraph office : [s. 2(g), Tax on Postal Articles Act] सैनिक क्षेत्र तारघर
military force : सैनिक बल
military importance : [art. 257(2), Const.] सैनिक महत्व
military knowledge : [s. 134, Army Act] सैनिक ज्ञान
military lands and contonments directorate : सैनिक भूमि और छावनी निदेशालय
military law : the law relating to and administered by military courts, it is concerned with the trial and punishment of offences committed by military officers, soldiers and the like [s. 7, Army Act] सैनिक विधि ; सेना संबंधी विधि
military manoeuvres : सैनिक युद्धाभ्यास
military men : members of the army, army-men [Or. 28, heading, C.P.C.] सैनिक
military, naval or air force : army, navy or air force [s. 475(1), Cr. P.C.] सेना, नौसेना या वायुसेना
military, naval or air force station : [s. 475(1), Cr. P.C.] सैनिक, नौसैनिक या वायुसैनिक स्टेशन
military occupation : [s. 3(i)(c), Army Act] सैनिक दखल
Military Officer : सेना अधिकारी ; सेना आफिसर
military operation : [s. 2(d), Defence and Internal Security of India Act] सैनिक संक्रिया
military or victualling stores : [s. 11, Naval and Aircraft Prize Act] सैनिक सामान या रसद
military pecuniary reward : [s. 3(xiv), Army Act] सैनिक धनीय इनाम
military receivable order : सेना प्राप्य आदेश
military reward : [s. 3(xiv), Army Act] सैनिक इनाम

military secretary to the President : राष्ट्रपति का सैनिक सचिव
military works : [s. 2(xii), Cantonments Act] सैनिक संकर्म
militias : [art. 13, Geneva Conventions Act] नागरिक सेना
milk collection and chilling centre : दुग्ध संग्रहण और शीतन केंद्र
milk dispenser : दूध वितरक
milk supply scheme : दुग्ध पूर्ति योजना
mill : a building or a collection of buildings with machinery by which the process of manufacturing is carried on मिल
millwright : मिलराइट
millwright inspector : मिलराइट निरीक्षक
mimetic : [s. 28(y)(i), Delhi Police Act] स्वांग
mind : [s. 14, Indian Evidence Act] मन ; [s. 12, Indian Contract Act] चित्त
mind, sound : [s. 12, Indian Contract Act] स्वस्थचित्त
mind, unsound : [s. 12, Indian Contract Act] विकृतचित्त
mine : an excavation made in the earth for the purpose of digging metallic ores or coal, salt, precious stones, etc. [s. 2(1)(i), Mines Act and s. 2(g)(iii), Contract Labour (Regulation and Abolition Act)] खान
mineral fuels : [sch. I, item 6, Central Excises and Salt Act] खनिज ईंधन
mineral oil : [s. 2(h), Oil Industry (Development) Act] खनिज तेल
mineral oil resource : खनिज तेल साधन
mineral or forest rights : खनिज या वन संबंधी अधिकार
mineral output : खनिज उत्पाद
mineral technologist : खनिज शिल्पविज्ञानी
mineral technology laboratory : खनिज शिल्पविज्ञान प्रयोगशाला
mineralogist : खनिजविज्ञानी
minerals : खनिज
Mineral and Metals Trading Corporation : खनिज और धातु व्यापार निगम
minerals lying under the land : [s. 3(1), Land Acquisition Act] भूगर्भ में स्थित खनिज
miners : खनक
mines and minerals : खान और खनिज
minimise the degree of compliance : [s. 9(1A)(a), Cotton Ginning and Pressing Factories Act] अनुपालन की मात्रा में कमी होना ; अनुपालन की मात्रा में कमी करना
minimise the inequalities : [art. 38(2), Const.] असमानताओं को कम करना
minimum contracts premium : न्यूनतम संविदा प्रीमियम
minimum degree of dilution : [s. 17(1)(i), Water (Prevention and Control of Pollution) Act] तनुकरण की न्यूनतम डिग्री
minimum distribution : [s. 107A(1), Income-tax Act] न्यूनतम वितरण
minimum number of judges : [art. 145(2), Const.] न्यायाधीशों की न्यूनतम संख्या
minimum piece rate : [s. 3(2)(b), Minimum Wages Act] न्यूनतम मात्रानुपाती दर
minimum wage inspector : न्यूनतम मजदूरी निरीक्षक
mining : 1. the process or business of making or working of mines [s. 12(1), expln., Mines Act] खनन ; 2. an encased explosive anchored or floating in water or placed on or under the earth that may be detonated by contract, the passage of time, magnetic force, sound waves or controlled means designed to destroy or damage [s. 2(1)(b)(ii), Arms Act] सुरंग विछाना
mining board : [s. 12(1), expln., Mines Act] खनन बोर्ड

mining company : [s. 10(2), *Coal Mines (Taking Over of Management) Act*] खनन कंपनी

mining lease : [s. 3(c), *Mines and Minerals (Regulation and Development) Act*] खनन पट्टा

mining officer : खनन अधिकारी

mining operation : खनन संक्रिया

minister : [art. 74(2), *Const.*] मंत्री

Minister, Chief : [art. 163, *Const.*] मुख्य मंत्री

Minister, Deputy : उप मंत्री

minister envoy : मंत्री दूत

minister of chapel : [s. 59, *Indian Divorce Act*] चैपल का मिनिस्टर

minister of church : [s. 59, *Indian Divorce Act*] चर्च का मिनिस्टर

minister of religion : religious functionary धर्म-कर्म कराने वाला (मिनिस्टर)

Minister of State : राज्य मंत्री

Minister, Prime : [art. 74(1), *Const.*] प्रधान मंत्री

Minister without portfolio : निर्विभाग मंत्री

ministerial : [s. 5(11B), *Aligarh Muslim University Act*] अनुसचिवीय ; [s. 47, *expln., Indian Trusts Act*] लिपिक वर्गीय

ministerial nature : [s. 13, *Presidency Small Cause Courts Act*] अनुसचिवीय प्रकृति

ministerial staff : [s. 125(1)(b), *Income-tax Act*] अनुसचिवीय कर्मचारिवृंद

Ministers, Council of : [art. 74(1), *Const.*] मंत्रिपरिषद्

Ministers of States : राज्यों के मंत्री ; राज्य-मंत्री

Ministers of the Union : संघ के मंत्री

Ministry : मंत्रालय ; service at the altar [IIIrd sch., art. 34, *Geneva Conventions Act*] पुरोहिती

Ministry of External Affairs : विदेश मंत्रालय

Ministry of Finance : वित्त मंत्रालय

Ministry of Home Affairs : गृह मंत्रालय

Ministry of Industrial Development : औद्योगिक विकास मंत्रालय

Ministry of Information and Broadcasting : सूचना और प्रसारण मंत्रालय

Ministry of Railways : रेल मंत्रालय

Ministry of Tourism and Civil Aviation : पर्यटन तथा नगर विमानन मंत्रालय

minor : 1. a person who has not attained majority [s. 2(e), *Citizenship Act*] अप्राप्तवय ; [s. 2(d), *Child Marriage Restraint Act and art. 28(3), Const.*] अवयस्क (माइनर) ; 2. inferior in importance गौण ; 3. small लघु ; छोटा

minor child : [s. 4(1)(a)(ii), *Wealth-tax Act*] अवयस्क संतान

minor crops : गौण फसलें

minor head : लघु शीर्ष

minor irrigation : लघु सिंचाई

minor irrigation, soil conservation and area development : लघु सिंचाई, भू-संरक्षण और क्षेत्र विकास

minor minerals : [ss. 3(e) and 14, *Mines and Minerals (Regulation and Development) Act*] गौण खनिज

minor offence : an offence of less importance [s. 222(1), *Cr. P.C.*] छोटा अपराध

minor ports : लघु पत्तन

minor plaintiff : [Or. 32, r. 12(1), *C.P.C.*] अप्राप्तवय वादी; अवयस्क वादी

minor punishment : [s. 11(1), *Central Reserve Police Force Act*] छोटा दंड

minorities : [art. 30(1), *Const.*] अल्पसंख्यक वर्ग

minority : 1. the state or condition of being minor [s. 14, *T.P. Act*] अप्राप्तवयता ; अवयस्कता ; 2. the smaller in number of two groups अल्पसंख्यक

minority educational institution : [s. 2(ii)(g), *National Commission for Minority Educational Institutions Act*] अल्पसंख्यक शैक्षणिक संस्था

minority school : [s. 2(o), *Delhi School Education Act*] अल्पसंख्यक विद्यालय

minor's interest : [Or. 32, r. 9(1), *C.P.C.*] अप्राप्तवय का हित; अवयस्क का हित

minor's welfare : [Or. 32, r. 4(2), *C.P.C.*] अप्राप्तवय का कल्याण; अवयस्क का कल्याण

mint : a place where money is coined under public authority [s. 244, *I.P.C.*] टकसाल

mint superintendent : टकसाल अधीक्षक

minus debit of the balance : अतिशेष का ऋण विकलन

minute : 1. the 60th part of an hour मिनट ; 2. an official memorandum drafted usually to authorise or recommend a course of action मसौदा ; कार्यवृत्त 3. note टिप्पण ; 4. very small in size, tiny लघु ; छोटा

minute book : कार्यवृत्त पुस्तक

minute of dissent : [s. 16(1), *prov., Industrial Disputes Act*] विसम्मति का टिप्पण ; विसम्मति-टिप्पण

minutes : the record of proceedings of a meeting of an assembly committee etc., a brief summary of events or transactions [s. 14(5), *Industrial Finance Corporation Act*] कार्यवृत्त

misapplication : the action of misapplying; improper, illegal, wrongful or corrupt use or application of funds, property, etc. [s. 14, *Charitable Endowments Act*] दुरुपयोजन

misapply : to apply improperly (some money or property) [s. 15, *ill. (h), Indian Trusts Act*] दुरुपयोजन करना

misapprehension : [s. 5(2)(s), *Terrorist and Disruptive Activities (Prevention) Act*] मिथ्याबोध

misappropriation : appropriating to wrong use [s. 403, *I.P.C.*] दुर्विनियोग

misappropriation, criminal : dishonestly misappropriating or converting to one's own use any movable property [s. 403, *I.P.C.*] आपराधिक दुर्विनियोग

misappropriation of cost : रोकड़ का दुर्विनियोजन

misappropriation of property : [s. 439, *I.P.C.*] संपत्ति का दुर्विनियोग

misbehaviour : ill conduct, improper or unlawful behaviour कदाचार

misbranded : branded falsely or in a misleading way [s. 2(ix), *Prevention of Food Adulteration Act*] मिथ्या छापवाली

misbranded drug : [s. 10(b), *Drugs and Cosmetics Act*] मिथ्या छापवाली ओषधि

miscarriage : untimely delivery (of a woman) [s. 3(j), *Maternity Benefit Act*] गर्भपात

miscarriage of justice : prejudicial to substantial rights of a party न्याय की हत्या ; घोर अन्याय ; न्यायहानि

miscellaneous : of various kinds; of mixed composition or character प्रकीर्ण ; विविध

miscellaneous clerk : विविध कार्य लिपिक

miscellaneous documents : विविध दस्तावेज

miscellaneous expenditure : प्रकीर्ण व्यय

miscellaneous general services : विविध सामान्य सेवाएं

miscellaneous insurance : प्रकीर्ण बीमा ; विविध बीमा

miscellaneous insurance business : [s. 2(c), *General Insurance (Emergency Provision) Act*] प्रकीर्ण बीमा कारबार

miscellaneous offence : [s. 64, *Army Act*] प्रकीर्ण अपराध

miscellaneous provisions : [s. 5A(2A)(vii), *Estate Duty Act*] प्रकीर्ण उपबंध

miscellaneous register : प्रकीर्ण रजिस्टर

mischievous : wrongful loss or damage to a person or property [s. 425, *I.P.C.*] रिष्टि

mischievous rule : the rule of interpretation in which the interpretation is done in such a way so as to suppress the mischief intended to be remedied by the statute अनिष्ट परिहार नियम ; रिष्टि का नियम

misclassification : गलत वर्गीकरण

misconceived assumption : भ्रामक धारणा ; गलत धारणा

misconception : the action of misconceiving; a notion resulting from misconceiving [s. 90, *I.P.C.*] भ्रम

misconception of fact : [s. 90, *I.P.C.*] तथ्य का भ्रम

misconduct : malfeasance; improper conduct [s. 40(3)(a), *Aligarh Muslim University Act*] अवचार

misconduct on his part : [art. 310(2), *Const.*] उसके द्वारा किया गया अवचार

misconducted himself or the proceedings : [s. 11(2), *Arbitration Act*] स्वयं अवचार किया हो या कार्यवाही का कुसंचालन किया हो

misdelivery : गलत परिदान

misdeemeanour : an offence lower than felony उप-अपराध ; दुराचरण ; सामान्य अपराध

misdescription : [s. 3(4), *Coal Mines (Taking Over of Management) Act*] गलत वर्णन

misdirection : wrong direction, the error of judge in charging a jury, the action of misdirecting अपनिदेश

misemployed : [s. 63, ill. (b), *Indian Trusts Act*] दुरुपयोजित

misfeasance : 1. the improper performance of a lawful act [s. 82, *Presidency-towns Insolvency Act*] अपकरण ; 2. [s. 543(1)(b), *Companies Act*] दुरुकरण

misfortune : bad fortune, adversity, mishap [s. 103A(2)(b), *Presidency-towns Insolvency Act*] दुर्भाग्य

misgraded : [ss. 2(j) and 5A, *Agricultural Produce (Grading and Marking) Act*] मिथ्या श्रेणीकृत

misinterpretation : गलत निर्वचन

misjoinder : improper joining [s. 464(1), *Cr. P.C. and Or. 1, r. 9, C.P.C.*] कुसंयोजन

misjoinder of charges : improper joinder of different charges against one or more accused [s. 464(1), *Cr. P.C.*] आरोपों का कुसंयोजन

misjoinder of parties : wrongful joining of persons as plaintiffs or defendants in a cause [Or. 1, r. 13, *C.P.C.*] पक्षकारों का कुसंयोजन

misjoinder of parities or causes of action : [s. 99, *C.P.C.*] पक्षकारों या वादहेतुकों का कुसंयोजन

mislaid, lost or : [Or. 5, r. 19A(2), *prov., C.P.C.*] खो जाना या इधर-उधर हो जाना

mislay : [s. 237, *Indian Succession Act*] गलत स्थान पर रखना

mislead : to lead into error; to lead in a wrong direction; to lead astray [s. 118, ill., *I.P.C.*] भुलावा देना ; [s. 281, *I.P.C.*] मार्ग भ्रष्ट करना

misleading image : [s. 5B(1A), *Cinematograph Act*] भ्रामक चित्र

misleading information : [s. 8(a), *Oil Industry (Development) Act*] भ्रामक सूचना ; [s. 25(a), *Agricultural Refinance Corporation Act*] भ्रामक जानकारी

mismanagement : [s. 408(1), *Companies Act*] कुप्रबंध

misnomer : wrong name [s. 33(4), *prov., Representation of the People Act, 1951*] गलत नाम

misrepresentation : a statement or conduct which conveys a false or wrong impression [s. 18, *Indian Contract Act*] दुर्यपदेशन

misrepresentation of an essential fact : [s. 11(1)(a), *Antiquities and Art Treasures Act*] किसी आवश्यक तथ्य का दुर्यपदेशन

misrepresentation or suppression of any material fact : [s. 8, *Contract Labour (Regulation and Abolition) Act*] दुर्यपदेशन या किसी तात्त्विक तथ्य का दबाना

missile : [s. 30(c), *Delhi Police Act*] प्रक्षेपक

missing person : [s. 184(2)(p), *Navy Act*] लापता व्यक्ति ; खोया हुआ व्यक्ति

mission : a mission, institution or establishment, such as church, school मिशन

misstate : [sch., art. IV(5), *Indian Carriage of Goods by Sea Act*] मिथ्या कथन करना

misstatement : [s. 141(1)(a), *Companies Act*] अयथार्थ कथन ; [app. E, form No. 29, *C.P.C.*] अशुद्ध कथन ; [s. 123, *Finance Act, 2001*] मिथ्या कथन

mistake : missapprehension as to the existence of a thing, arising either from ignorance or from a false belief on the point [s. 21, *Indian Contract Act*] भूल

mistake apparent from the record : [2nd sch., item 87, *Income-tax Act*] अभिलेख से प्रकट भूल

mistake as to law : [s. 21, *Indian Contract Act*] विधि के बारे की भूल ; विधि विषयक भूल

mistake, clerical : see 'clerical mistake' लेखन भूल

mistake in fact or law : mistake of fact or mistake of law [s. 92, *prov. 1, Indian Evidence Act*] विधि की या तथ्य की भूल

mistake of fact : a mistake as to any matter of fact not being mistake of law [s. 76, *I.P.C. and s. 21, Indian Contract Act*] तथ्य की भूल

mistake of law : a mistake as to the legal consequences or significance of an act, transaction or state of affairs or mistake on a point of law [ss. 76 and 79, *I.P.C.*] विधि की भूल

mistake or error apparent on the face of record : [Or. 47, r. 1, *C.P.C.*] भूल या गलती, जो अभिलेख के देखने से ही प्रकट होती है

mistake or inadvertance : [s. 28, *prov., Court-fees Act*] भूल या अनवधानता

mistake, under a : [s. 22, *Indian Contract Act*] भूल में ; भूल से

mistaken estimate : [2nd sch., item 13, *Presidency-towns Insolvency Act*] भूल से किया गया प्राक्कलन

mistress : concubine [s. 125(3), *expln., Cr. P.C.*] रखेल ; रखेली

mistry : मिस्त्री

mistry (traffic workshop) : मिस्त्री (यातायात कर्मशाला)

mistry fitter (carriage) : मिस्त्री फिटर (सवारी डिब्बा)

misunderstanding : a mistake of meaning; misinterpretation भ्रान्ति

misunderstanding of law : misinterpretation of law विधि का अन्यथाग्रहण

misuse : wrong or improper use [s. 16(3), ill. (a), *Indian Contract Act*] दुरुपयोग ; [s. 111(1)(a), *Factories Act*] दुरुपयोग करना

misused stamps : [s. 53, *Indian Stamp Act*] गलती से उपयोग किए गए स्टांप

mitakshara law : the law as laid down in the commentary of Vijnavalkaya smrti named 'Mitakshra' written by Vijnaneshwara in the eleventh century [s. 7, *expln. 2, Limitation Act*] मिताक्षर विधि

Mitakshara School of Hindu law : the branch of Hindu law which follows the tenets laid down in Mitakshara [s. 430(3), *Companies Act*] हिन्दू विधि की मिताक्षर शाखा

mitigate : to make less severe, violent, cruel, intense, painful, to lessen [s. 352, *expln.*, I.P.C.] कमी होना ; [s. 179(b), *Army Act*] कमी करना ; न्यूनीकरण करना

mitigate the punishment : [s. 179(b), *Army Act*] दण्ड में कमी करना

mitigated damages : न्यूनीकृत नुकसानी

mitigated sentence : [2nd sch., form 41, *Cr. P.C.*] कम किया गया दंडादेश

mitigating circumstances : the following are some instances; apology by the defendant before or after the action, facts कम करने वाली परिस्थितियां

mitigation : the action of mitigating; abatement of anything penal or of damages [s. 187, *Air Force Act*] कमी करना ; [s. 3(a), *Drugs and Cosmetics Act*] शमन

mix : to blend; to mingle मिश्रण करना ; मिश्रित करना

mixed medical commission : [IIIrd sch., art. 81, *Geneva Conventions Act*] मिश्र चिकित्सा आयोग

mixture : the produce of mixing [s. 155, *Indian Contract Act*] मिश्रण

mob : a tumultuous crowd [s. 106, *ill.*, I.P.C.] भीड़ ; असंयत भीड़

mobile court : [s. 9(1), *prov.*, *Gram Nyayalayas Act*] चल न्यायालय

mobile squad inspector : चल दस्ता निरीक्षक

mobile vendors : [s. 2(d), *Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act*] चल विक्रेता

mode : way or manner of doing or being; a method or procedure; a form [s. 298, *Cr. P.C.*] ढंग ; [s. 29(2)(a), *Inland Vessels Act*] रीति ; प्रकार ; भांति

mode of adjustment : समायोजन प्रकार

mode of computation : [s. 48, *Income-tax Act*] संगणना करने का ढंग

mode of conducting examination : [s. 29(2)(a), *Inland Vessels Act*] परीक्षा के संचालन की रीति

mode of conveying land : [sch., part B, *T.P. Act*] भूमि के हस्तांतरण का ढंग

mode of despatch : प्रेषण प्रकार

mode of life : way of living [s. 149, *ill.* (d), *Indian Evidence Act*] जीवन का ढंग

mode of proceeding : [s. 45, *Presidency Small Cause Courts Act*] कार्यवाही का ढंग

mode of recovery : a manner of recovering money etc. [s. 28, *State Agricultural Credit Corporations Act*] वसूली की पद्धति ; [s. 32, *Wealth-tax Act*] वसूली का ढंग

mode of registration : रजिस्ट्रीकरण का ढंग

mode of representing : [s. 3(65), *General Clauses Act*] रूपण का ढंग

mode of settling differences of opinion : मतभेदों को तय करने का ढंग

mode of transfer : [s. 2(1)(w), *Trade and Merchandise Marks Act*] अंतरण का ढंग

mode of valuing certain suits : [long title, *Suits Valuation act*] कतिपय वादों के बारे में मूल्यांकन का ढंग

mode of visual or acoustic presentation : [s. 2(q), *Copyright Act*] दृश्य या श्रव्य प्रस्तुति का ढंग

model : 1. object or figure made in clay, wax etc. and intended to be reproduced in more durable materials [s. 800, *Income-tax Act*] प्रतिमान ; 2. something to be copied [s. 2(za), *Copyright Act*] माडल ; आदर्श ; 3. an imitation of something on a smaller scale प्रतिरूपण ; 4. preparing a model प्रतिमा बनाना

model room supervisor : प्रतिरूपण कक्ष पर्यवेक्षक

model standing orders : [s. 3(2), *Industrial Employment (Standing Orders) Act*] आदर्श स्थायी आदेश

Model Vital and Health Statistical Unit : जन्म-मरण और स्वास्थ्य सांख्यिकी आदर्श यूनिट

modelling teacher : प्रतिरूपण शिक्षक

modelling tools : instruments for preparing models [s. 98, *ill.*, *Indian Evidence Act*] प्रतिमा बनाने के औजार

moderate : to make temperate or reasonable [s. 33(3), *Aligarh Muslim University Act*] अनुसीमक (माडरेटर)

moderate limits : reasonable limits युक्तियुक्त सीमाएं

moderator : one who moderates a question paper [s. 29(1)(g), *Aligarh Muslim University Act*] अनुसीमक (माडरेटर)

modern and scientific lines : [art. 48, *Const.*] आधुनिक और वैज्ञानिक प्रणालियां

modern scientific lines : [s. 16(1), *Rampur Raza Library Act*] आधुनिक वैज्ञानिक ढंग

modesty : the quality of being modest; womanly propriety of behaviour [s. 509, I.P.C.] लज्जा

modesty, insult the : [s. 509, I.P.C.] लज्जा का अनादर करना

modesty, outrage the : [s. 354, I.P.C.] लज्जा भंग करना

modification : a change or alteration which introduces new elements into the details or some of them, but leaves the general purpose and effect of the subject matter intact [s. 73, *Indian Evidence Act*] उपांतर ; [s. 280G, *Income-tax Act and art. 35(b), Const.*] उपांतरण ; [art. 31A(1)(a), *Const.*] परिवर्तन

modification order : [s. 3(d), *Industrial Disputes (Banking Companies) Decision Act*] उपांतरण आदेश

modifications and adaptations : [s. 8, *prov.*, C.P.C.] उपांतर और अनुकूलन

modified value added tax (MODVAT) : उपांतरित मूल्य वर्धित कर

modify : to make a modification; to alter without radical transformation उपांतरण करना ; [s. 92, *prov.* (4), *Indian Evidence Act*] उपांतरित करना

moiety : अंश ; [s. 83, *ill.* (c), *Indian Trusts Act*] अर्द्धांश ; आधा भाग ; आधा हिस्सा

molasses : [ss. 3(a) and 4(1), *Indian Power Alcohol Act*] शीरा

molest : to cause trouble, grief or vexation; to annoy [s. 249, *Cantonments Act*] दिक् करना ; [s. 7(1)(b), *Protection of Civil Rights Act*] उत्पीड़ित करना

moment : a very short time [s. 4, *ill.* (a), *Indian Majority Act*] क्षण

monastery : a house of religious retirement or of seclusion from the world for persons under religious vows [s. 25A, *Representation of the People Act, 1951*] मठ

monetary equivalent : equivalent in money [s. 314(2), *Companies Act*] धनीय समतुल्य

monetary grants : आर्थिक अनुदान

monetary limit : आर्थिक सीमा

monetary standard : [preamble, *Reserve Bank of India Act*] मुद्रा मान

monetary system : [preamble, *Reserve Bank of India Act*] मुद्रा पद्धति

monetary unit : [sch., art. IX, *Indian Carriage of Goods by Sea Act*] मुद्रा यूनिट

money : current coin; something generally accepted as medium of exchange; funds धन ; [s. 2(m), *Foreign Exchange Regulation Act*] मुद्रा

money at call and short notice : मांग और अल्प सूचना पर देय राशि

Money Bill : [art. 107(1), *Const.*] धन विधेयक

money changer : one whose occupation is the exchanging of kinds of denominations of currency [s. 2(m), *Foreign Exchange Regulation Act*] मुद्रा परिवर्तक

money circulation scheme : [s. 2(c), *Prize Chits and Money Circulation Scheme (Banning) Act*] धन परिचालन स्कीम

money columns : रकम के खाते

money consideration : a consideration in the form of money [s. 2(10), Sale of Goods Act] धन के रूप में प्रतिफल

money, head : money paid for killing or capturing a person (as an outlaw) see 'head money' [s. 49(2), Navy Act] मशौत

money-laundering : धन-शोधन

money lender : one whose business is lending money at interest [s. 16, ill. (c), Indian Contract Act] साहूकार

money lending : the act or occupation of lending money at interest साहूकारी

money market : a financial centre, where institutions comprising the money market are well developed; the lenders and borrowers of short term funds and the intermediaries, who bring them together [s. 45L(3), Reserve Bank of India Act] मुद्रा बाजार ; [s. 16(d), Indian Contract Act] धन का बाजार ; धन बाजार

money order clerk : मनीआर्डर लिपिक

money order issue clerk : मनीआर्डर निर्गम लिपिक

money order paid clerk : मनीआर्डर संदाय लिपिक ; मनीआर्डर भुगतान लिपिक

money out on mortgage : [sch. III, annexure A, Court-fees Act] बंधक में लगा हुआ रुपया ; बंधक में लगा धन

money overpaid : money paid more than is due [app. A, form No. 2, C.P.C.] अतिदत्त धन

money, public : लोक धन

money suit : a process instituted in a court of justice for recovery of money [Or. 7, r. 2, C.P.C.] धन का वाद

money, to extract : धन ऐंठना

money value : [s. 3(n)(3), Maternity Benefit Act] धन मूल्य

money warrant : धन वारंट

moneys out of the consolidated fund : संचित निधि में से धन

money's worth : anything recognised as equivalent to money [s. 46, expln., Presidency-towns Insolvency Act] नकद मूल्य की वस्तु

monitor : अनुश्रोता ; मानीटर

monitoring : to check and adjust to test; to watch; to observe; to keep track of; to regulate etc. मानीटर करना ; अनुश्रवण

monitoring department : मानीटरी विभाग ; अनुश्रवण विभाग

monitoring device : [s. 42(2), Water (Prevention and Control of Pollution) Act] मानीटर करने की युक्ति

Monitoring Organisation, Central : केंद्रीय अनुश्रवण संगठन

mono attendant : मोनो परिचर

monocaster : मोनो ढलाईकार

mono key board operator : मोनो की बोर्ड प्रचालक

mono mechanic : मोनो मैकेनिक

monolith : a mountain or a large hill apparently composed of one kind of rock; a column of soil several feet deep removed as a unit; a single block of stone especially one shaped into a pillar or monument [s. 2(3), Ancient Monuments and Archaeological Sites and Remains Act] एकात्मक

mono operator : मोनो आपरेटर

monopolistic competition : competition that is used among sellers whose products are similar but not identical and that takes the form of product of differentiation and advertising with less emphasis on price एकाधिकार स्पर्धा

monopolistic trade practice : [s. 14, Telecom Regulatory Authority of India Act] एकाधिकारी व्यापारिक व्यवहार

monopoly : the exclusive privilege of trade created by statute; state grant to an individual or corporation एकाधिकार

mono type caster : मोनो टाइप ढलाईकार

month : any one of the twelve portions into which the conventional year is divided [s. 3(35), General Clauses Act] मास

month to month : मासानुमास

monthly abstract : मासिक सार

monthly allowance : a limited portion of sum especially of money payable every month [s. 125(1), Cr. P.C. and s. 57, C.P.C.] मासिक भत्ता

monthly arrear statement : बचे हुए काम का मासिक विवरण

monthly basis : [s. 309(2), prov., Companies Act] मासिक तौर पर

monthly instalment : a fixed portion of a sum of money payable every month मासिक किस्त

monthly progress report : मासिक प्रगति रिपोर्ट

monthly rate : a rate calculated by the month [s. 125(1), Cr. P.C.] मासिक दर

monthly rated staff : मासिक दर वाले कर्मचारी

monthly settlement : मासिक हिसाब किताब करना

monthly statement : मासिक विवरण

monthly tour diary : मासिक दौरा डायरी

monument : [art. 49, Const.] संस्मारक

monumental buildings : buildings constructed to serve as a monument or a memorial स्मारक भवन

moor at anchor : [s. 7(4), Indian Stamp Act] लंगर पर बंध जाना

moored : secured (in case of ship, boat etc.) in a particular place by means of chains or ropes either fastened to the shore or to anchor [s. 350, ill. (a), I.P.C.] रस्सी से बंधी हुई

mooring : [sch. II(vii)(c), Workmen's Compensation Act] लंगर डालना ; मूरिंग करना ; [s. 350, ill. (a), I.P.C.] रस्सी

mooring buoy : मूरिंग बोया

mooring post : मूरिंग स्तंभ

moral : of or relating to principles or consideration of right and wrong action or good or bad character [sch. (xiv), I.P.C.] सदाचार ; नीति ; नैतिक

moral and material : [art. 39(f), Const.] नैतिक और आर्थिक

moral danger : [s. 9(3), Children Act] नैतिक खतरा

Moral Hygiene Programme : नैतिक स्वास्थ्य कार्यक्रम

moral turpitude : the morally culpable quality held to be present in some criminal offences as distinguished from others [s. 385(1)(c), Companies Act] नैतिक अधमता

morality : the quality or fact of conforming to or deriving from right ideals of human conduct [s. 11(2)(b), Customs Act] नैतिकता ; [art. 19(2), Const.] सदाचार

morality positive : मानव स्थापित नैतिकता

morals : [s. 2(b)(iii), Ancient Monuments and Archaeological Sites and Remains Act] नैतिक आचार

moratorium : a legal authorisation to a debtor to postpone payment for a certain time [sch., art. 53, Asian Development Bank Act] अधिस्थगन

more effectively : [art. 140, Const.] अधिक प्रभावी रूप से

more remote descendant : [s. 38, Indian Succession Act] अधिक दूरस्थ वंशज

morgue supervisor : शवागार पर्यवेक्षक

morse signaller : मोर्स सिगनलर

mortal wound : a wound that causes death [s. 92, ill. (b), I.P.C.] मृत्युकारक घाव

mortality : an actuarial table based upon statistical records of mortality over a number of years giving the rate of death for hundred [sch. I, pt. B, para 4(b)(i), Life Insurance Corporation Act] मरण सारणी ; मृत्यु संख्या सारणी

mortally injured : [s. 13(3), *Prevention of Cruelty to Animals Act, 1960*] घातक रूप से क्षतिग्रस्त

270

mortgage : the transfer of an interest in specific immovable property for the purpose of securing the payment of money advanced or to be advanced by way of loan, an existing or future debt, or the performance of an engagement which may give rise to pecuniary liability [s. 58(a), *T.P. Act*] बंधक ; to make a mortgage बंधक करना

mortgage, anomalous : a mortgage which is not a simple mortgage, a mortgage by conditional sale, usufructuary mortgage, an English mortgage or a mortgage by deposit of title deeds [s. 58(g), *T.P. Act*] विलक्षण बंधक

mortgage by conditional sale : a mortgage where the mortgagor ostensibly sells the property on certain conditions [s. 58(c), *T.P. Act*] सशर्त विक्रय द्वारा बंधक

mortgage by deposit of title-deeds : a mortgage in Presidency-towns or other towns specified in this behalf in which documents of title to immovable property are deposited with a creditor to create a security [s. 58(f), *T.P. Act*] हक विलेखों के निक्षेप द्वारा बंधक

mortgage debenture : बंधक डिबेंचर

mortgage debenture bond : बंधक डिबेंचर बांड

mortgage-debt : the debt which is secured by a mortgage [s. 37, *ill. (d), Indian Easements Act*] बंधक ऋण

mortgage deed : the instrument of mortgage by which the transfer of interest in immovable property is effected [s. 58, *T.P. Act*] बंधक विलेख

mortgage, English : a mortgage in which the mortgagor binds himself to repay the mortgage money on a certain date and transfers the mortgaged property absolutely to the mortgagee subject to its retransfer on payment [s. 58(e), *T.P. Act*] अंग्रेजी बंधक

mortgage having a first mortgage, covering an apartment : [s. 16(1)(a), *Delhi Apartment Ownership Act*] किसी अपार्टमेंट का प्रथम बंधक रखने वाला बंधकदार

mortgage, instrument of : a deed by which a mortgage is effected बंधकपत्र

mortgage, intermediate : intervening mortgage मध्यवर्ती बंधक

mortgage money : the amount to secure which a mortgage is executed [s. 58(a), *T.P. Act*] बंधक धन

mortgage of a crop : [sch. I, item 41, *Indian Stamp Act*] फसल का बंधक

mortgage of immovable property : [s. 21, *Indian Trusts Act*] स्थावर संपत्ति का बंधक

mortgage security : property conveyed as mortgage in order to secure loan [Or. 34, r. 4(3), *C.P.C.*] बंधक प्रतिभूति

mortgage, simple : [s. 58(d), *T.P. Act*] सादा बंधक

mortgage, usufructuary : [s. 58(d), *T.P. Act*] भोग बंधक

mortgaged : बंधकित

mortgaged lease : बंधकित पट्टा

mortgaged property : [s. 60, *T.P. Act*] बंधक संपत्ति

mortgagee : the transferee of a mortgaged property [s. 58(a), *T.P. Act*] बंधकदार

mortgagee by conditional sale : [ss. 58(c) and 67(a), *T.P. Act*] सशर्त विक्रय द्वारा बंधकदार ; सशर्त विक्रय वाला बंधकदार

mortgagee in possession : a mortgagee having the possession of mortgaged property [s. 72, *T.P. Act*] सकब्जा बंधकदार

mortgagee, mesne : [s. 94, *T.P. Act*] मध्यवर्ती बंधकदार

mortgagee, prior : पूर्विक बंधकदार

mortgagee, subsequent : पाश्चिक बंधकदार

mortgagee, successive : आनुक्रमिक बंधकदार

mortgagor : one who transfers an interest in specific immovable property by creating a mortgage [s. 58(a), *T.P. Act*] बंधककर्ता

mortgagor in possession : कब्जा रखने वाला बंधककर्ता

mortgagor, usufructuary : भोग बंधककर्ता

mounter

mortis causa, donation : donation made in contemplation of death [s. 129, *T.P. Act*] आसन्न मरण दान

mortor non-commissioned officer : मोर्टर अनायुक्त आफिसर

mortor position controller : मोर्टर पोजीशन नियंत्रक

mortuary : a place in which dead bodies are kept until burial [s. 170(a), *Cantonments Act*] शवगृह ; मुर्दाघर ; शवागार

mortuary clerk : शवागार लिपिक

most deserving : [s. 6, *ill. (c), Indian Trusts Act*] सर्वाधिक पात्र

most favoured nation agreement : [s. 9B(1)(ii), *Customs Act*] परम मित्र राष्ट्र करार

most immediate : अति तात्कालिक

most urgent : अति तुरंत ; परमावश्यक

mother tongue : [art. 120(1), *prov., Const.*] मातृभाषा

mother units : [s. 2(h)(ii), *Khadi and Village Industries Commission Act*] मूल एकक

motion : 1. movement [s. 349, *I.P.C.*] गति ; 2. a formal proposal made in deliberative assembly प्रस्ताव ; 3. motion in court [s. 407(3), *Cr. P.C. and art. 121, Const.*] समावेदन

motion for presenting an address to the President : [art. 121, *Const.*] समावेदन को राष्ट्रपति के समक्ष प्रस्तुत करने का प्रस्ताव

motion, adjournment : स्थगन प्रस्ताव

motion hearing : समावेदन की सुनवाई

motion of confidence : विश्वास प्रस्ताव

motion of his own : स्वप्रेरणा से प्रस्ताव

motion, of its own : स्वप्रेरणा से

motion of no-confidence : अविश्वास प्रस्ताव

motion shall not be made : [s. 263(1), *Companies Act*] प्रस्ताव न किया जाएगा

motive : cause and reason that moves the will and induces action; an inducement or that which leads or tempts the mind to indulge in a criminal act [s. 161, *I.P.C.*] हेतु

motive for forbearing to do an official act : [2nd sch., form No. 32, *Charges-1(3), Cr. P.C.*] पदीय कार्य से प्रविरत रहने के लिए हेतु

motive or reward : [s. 161, *I.P.C.*] हेतु या इनाम

motive power : [s. 2(1)(i), *Emergency Risks (Undertakings) Insurance Act*] चालक शक्ति ; [s. 6(2), *Indian Power Alcohol Act*] गतिदायी शक्ति

motor car advance : मोटर कार अग्रिम

motor car allowance : मोटर कार भत्ता

motor chargeman : मोटर चार्जमैन

motor control posture : [s. 2(e), *Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act*] प्रेरक नियंत्रण स्थिति

motor controller : मोटर नियंत्रक

motor foreman : मोटर फोरमैन

motor mistry : मोटर मिस्त्री

motor regulator : मोटर नियामक

motor vehicle inspector : मोटर गाड़ी निरीक्षक

motor vehicles department : मोटर गाड़ी विभाग

mould, cost, sketch, plan, model or study : [s. 52(v), *Copyright Act*] सांचा, कास्ट, स्केच, रेखांक, माडल या अभ्यास रचना

moulder : सांचागार

moulding sand : [s. 3(1)(b), *Mines Act*] सांचा बालू

mound : टीला

mounded : टीलायुक्त

mounted police : सवार पुलिस ; अश्वारोही पुलिस

mounted police constables : [sch. 1, item 53(d), Indian Stamp Act] अश्वारोही पुलिस कास्टेबल

movable : मढाईकार

271

multilateral or bilateral agreements : [art. VII(I), Foreign Awards (Recognition and Enforcement) Act] बहुपक्षीय या द्विपक्षीय करार

municipality

movable : 1. admitting of being removed or displaced [s. 83(1), Cr. P.C.] जंगम ; 2. personal property, things admitting of being removed or displaced [Or. 21, r. 31(1), C.P.C.] जंगम वस्तु

movable part : [s. 8, T.P. Act] जंगम भाग

movable property : [s. 3(36), General Clauses Act] जंगम संपत्ति

move : 1. to shift, remove [s. 378, expln., I.P.C.] हटाना ; 2. to change position or posture or otherwise exhibit outward activity [s. 378, ill. (c), I.P.C.] गतिमान होना ; 3. to move the court समावेदन करना ; 4. to propose प्रस्ताव रखना ; प्रस्तावित करना

move a court : [art. 32(1), Const.] न्यायालय में समावेदन करना

move any amendment : [art. 349, Const.] किसी संशोधन को प्रस्तावित करना

move freely : [art. 19(1)(d), Const.] अबाध संचरण

move the resolution : [art. 61(2)(a), Const.] संकल्प प्रस्तावित करना

moved or propelled : [s. 47(1), Indian Railways Act] चलाया या नोदित किया

movement : the action or process of moving [s. 13(1), Food Corporations Act] संचलन ; [s. 5(xv), Gift-tax Act] आंदोलन ; [s. 46, Delhi Police Act] गतिविधि

movement clerk : संचलन लिपिक

movement controller : संचलन नियंत्रक

movement director : संचलन निदेशक

movement inspector : संचलन निरीक्षक

movement of aircraft : [s. 3(2)(17), Defence and Internal Security of India Act] वायुयान का संचलन

movement of goods : [s. 3(a), Central Sales Tax Act] माल का संचलन

movement, organised resistance : [1st sch., art. 13(2), Geneva Convention Act] संगठित प्रतिरोध आंदोलन

movement register : संचलन रजिस्टर

moving edge of the water : [sch., item 2(a), Calcutta High Court (Jurisdictional Limits) Act] घटता बढ़ता हुआ किनारा

muafi : [art. 31A(2)(a)(i), Const.] मुआफी

mufassal process : [long title, Sheriffs' Fees Act] मुफस्सल आदेशिका

Muhammadan Community : [preamble, Kazis Act] मुसलमान समाज

Muhammadan law : [s. 129, T.P. Act] मोहमेडन विधि ; मुस्लिम विधि

mukadam : मुकद्दम

mukhtar : a legal practitioner on the criminal and revenue side only; agent; a representative; one holding a power of attorney [s. 23(j) Indian Contract Act and s. 135(2), C.P.C.] मुख्तार

mult : to impose a fine or penalty [ss. 51 and 81(1)(k), Navy Act] अपकर्तन

mults of pay and allowances : [s. 31(1)(k), Navy Act] वेतन और भत्तों का अपकर्तन

multi-disciplinary : [s. 7(1), Science and Engineering Research Board Act] बहुविषयी

multifarious suits : [s. 17, Court-fees Act] बाहुल्यपूर्ण वाद

multigraph operator : बहुलेखित्र प्रचालक

multigrapher attendant : बहुलेखित्र परिचर

multilateral : having many sides; many sided [art. VII(1), Foreign Awards (Recognition and Enforcement) Act] बहुपक्षीय

multimodal : [statutes 13(6)(xvi), Maritime University Act] बहुरूपात्मक

multimodal transportation : [s. 1, Multimodal Transportation of Goods Act] बहुविध परिवहन

multiple : [s. 256(1), Companies Act] गुणक ; [s. 280Q, Income-tax Act] गुणज

multiple cost : बहुविध लागत

multiple cropping : बहु फसल

multiple disability : [s. 2(h), National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act] बहुनिःशक्तता

multiple election : [pt. V, ch. VI, Representation of the People Act, 1951] बहुस्थानिक निर्वाचन ; बहुपक्षीय निर्वाचन

multiple injuries : अनेक क्षतियां ; बहुक्षतियां

multiple shift allowance : [s. 350, Companies Act] बहुपारी भत्ता

multiple subscriber : [s. 2(c), Cable Television Networks (Regulation) Act] विविध अभिदाता

multiples of one thousand : [art. 55(2)(a), Const.] एक हजार का गुणित

multiplicity : the quality or state of being multiple, manifold or various [s. 41(a), Specific Relief Act] बाहुल्य

multiplicity of proceedings : a state of affairs where several distinct actions are brought on the same issue [s. 41(a), Specific Relief Act] कार्यवाहियों का बाहुल्य

multiplier : [s. 7(2)(iv), Science and Engineering Research Board Act] बहु आयामी

multipurpose-co-operative society : बहुउद्देशीय सहकारी सोसाइटी

multi-purpose river projects : बहुउद्देशीय नदी परियोजनाएं

multi-state co-operative bank : [s. 5, Banking Regulation Act] बहुराज्य सहकारी बैंक

multi-state co-operative society : [s. 5C(iib), Banking Regulation Act] बहुराज्य सहकारी सोसाइटी

municipal : relating to the local-self government or the corporate government of city or town [s. 78(5), Indian Evidence Act] नगरपालिक ; [preamble, Government Buildings Act] नगरपालिका

municipal authority : [s. 2, Government Buildings Act] नगरपालिक प्राधिकारी

municipal body : a body of persons in a town having the powers of acting as one person, of holding and transmitting property, and of regulating the government of the town [s. 78(5), Indian Evidence Act] नगरपालिक निकाय

Municipal Commissioner : an elected (or in some cases nominated) representative to a municipality to represent a particular ward; the chief officer of a municipal corporation [s. 21, ill., I.P.C.] नगरपालिका आयुक्त (म्युनिसिपल कमिश्नर)

Municipal Committee : [s. 2, Municipal Taxation Act] नगरपालिक समिति

Municipal Corporation : a public corporation created by law to act, as an agency of administration and local self-government [ss. 2(1)(c)(ii)(a) and 194A(2)(b), Income-tax Act] नगर निगम

Municipal Corporator : नगर निगम सदस्य

municipal law: 1. [s. 7, ill. (a), Indian Easements Act] नगरपालिका विधि ; 2. national law as distinguished from international law राष्ट्रीय विधि ; देशीय विधि

municipal requirement : [s. 16, Requisitioning and Acquisition of Immovable Property Act] नगरपालिका अपेक्षा

municipal tax : [long title, Municipal Taxation Act] नगरपालिका कर

municipal watchman : नगरपालिका का चौकीदार

municipalities : [art. 171(3)(a), Const.] नगरपालिकाएं

munish system : [s. 2(b), expln., Bonded Labour System (Abolition) Act] मुनीश पद्धति

munitions of war : ammunition and all supplies for direct military action; material used in war for defence or attack [s. 2(5), Official Secrets Act] युद्ध सामग्री

murder : the crime of killing a person under circumstances previously defined by statute [s. 300, I.P.C.] हत्या

murderer : one who commits a murder [s. 25, Hindu Succession Act] हत्या करने वाला

museum : [s. 3(e), Salarjung Museum Act and s. 52(p), Copyright Act] संग्रहालय

museum keeper : संग्रहालय

mushroom : [s. 90JJA, Income-tax Act] छत्रक (खुंबी)

music teacher : संगीत शिक्षक ; संगीत अध्यापक

musical concert : [s. 126(c), Representation of the People Act, 1951] संगीत समारोह

musical work : [s. 2(a)(iv), Copyright Act] संगीतात्मक कृति ; संगीत कृति

musician : संगीतकार

muslim culture and learning : [ss. 14(i)(xxv) and 21(vii), Aligarh Muslim University Act] मुस्लिम संस्कृति और विद्या

muslim theology : [s. 5(2), Aligarh Muslim University Act] मुस्लिम धर्म विद्या

Mussalman faith : [s. 2(e), Mussalman Wakf Act] मुसलमान धर्म

muster clientele : ग्राहक जुटाना

muster roll : roster, a register of all workmen of the industrial establishment [s. 2(kkk), Industrial Disputes Act] मस्टर रोल

mutation : a significant and basic alteration, substitution of the name of a person by the name of another in relation to property in the record showing right or title to the property [s. 1, prov., Sonthal Parganas Act, 1855] नामांतरण

mutation clerk : नामांतरण लिपिक ; दाखिल-खारिज क्लर्क

mutation surveyor : नामांतरण पर्यवेक्षक ; दाखिल-खारिज पर्यवेक्षक

mutatis mutandis : with such change as may be necessary [s. 39, Registration Act] यथावश्यक परिवर्तन सहित

mutilate : to render imperfect by cutting off or destroying a part [s. 477A, I.P.C. and s. 234A(1), Companies Act] विकृत करना ; विच्छेद करना

mutilated form : [s. 24, Customs Act] विकृत रूप

mutilation : [s. 11(1)(k), Prevention of Cruelty to Animals Act, 1960] अंगविच्छेद

mutilation, physical : [IIIrd sch., art. 13, Geneva Conventions Act] अंगविच्छेद

mutineer : one that mutinises [s. 3(x), Army Act] सैन्य विद्रोही ; विद्रोही

mutiny : open revolt against constituted authority; specially revolt of soldiers, sailors against their officers [ss. 5 and 131, I.P.C.] विद्रोह

mutual : reciprocal; belonging to each respectively [s. 111(e), T.P. Act] पारस्परिक ; आपसी

mutual agency : पारस्परिक अभिकरण

mutual agreement : a reciprocal agreement आपसी करार; [s. 111(e), T.P. Act] पारस्परिक करार

mutual benefit society : a society formed for the common benefit of all the members composing the same [s. 36(1), expln., Income-tax Act] पारस्परिक फायदा सोसाइटी

mutual consent : [s. 125(4), Cr. P.C.] पारस्परिक सम्मति

mutual fund : [s. 10(23D), Income-tax Act] पारस्परिक निधि

mutual guarantee funds : [s. 8(e), State Bank of India Act] पारस्परिक प्रत्याभूति निधि

mutual insurance : that form of insurance provided by mutual companies, the essential character of which is collective and entire ownership and control by its members who must be its shareholders पारस्परिक बीमा

mutual insurance company : [s. 2(24)(vii), Income-tax Act] पारस्परिक बीमा कंपनी

mutual mistake of parties : [s. 26(1), Specific Relief Act] पक्षकारों की पारस्परिक भूल

mutual open and current account : [sch., pt. I, item 1, Limitation Act] पारस्परिक खुला तथा चालू खाता

mutually accepted terms : [s. 14(2), Coal Mines (Nationalisation) Act] पारस्परिक स्वीकार्य निबंधन

mutually indebted : indebted to each other [s. 50, ill. (b), Indian Contract Act] परस्पर ऋणी

my funded property : [s. 143, ill., Indian Succession Act] मेरी निधि में विनिहित संपत्ति

mycological assistant : कवक विज्ञान सहायक

mycologist : कवक विज्ञानी